

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE

Original Application No 157 of 2024 (WZ)

Earlier Original Application No. 334 of 2024 (PB)

Vinod Kumar Giridharilal

Applicants

Vs

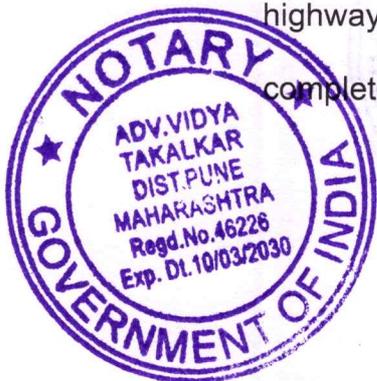
State of Maharashtra & Others.

Respondents.

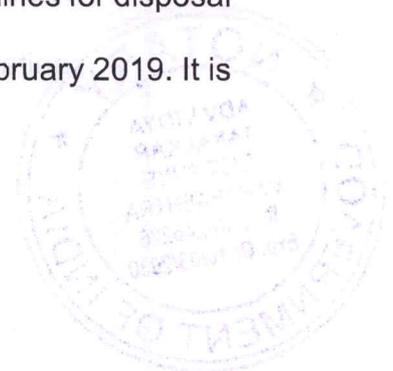
- 1) I, Achyut Sheshrao Nandvate, the Sub-Regional Officer, Chhatrapati Sambhaji Nagar, Maharashtra Pollution Control Board (R.No.2) is submitting affidavit in continuation with affidavit filed dated 27th June 2025 which was report filed on behalf of Joint Committee comprising of a members from CPCB, MPCB & District Collector as per the order passed by Hon'ble NGT(PB) dated 01/07/2024.
- 2) I say and submit that Municipal corporation of Chhatrapati Sambhaji Nagar have issued work order of biomining of Legacy Waste to M/s. GNI Infrastructure Limited, Gat number 123, opposite Videocon International, at chitegaon, Paithan Road Chhatrapati Sambhaji Nagar vide letter dated 23/09/2024. Copy annexed herewith as **EXHIBIT A.**



- 3) I say and submit that Complainant Sri Latif Patel have filed complaint dated 10th Oct 2024 to The Commissioner of municipal corporation of Chhatrapati Sambhaji Nagar with copy to this office about illegally awarded work order of biomining of legacy waste lying at Naregaon dump side to M/s. GNI infrastructure. **EXHIBIT B**
- 4) I say and submit that MPCB officials along with project opponent Shri. Bindra, Additional Municipal commissioner Shri jogdand visited site at naregaon on 09/12/2024 . Visit report enclosed herewith as **EXHIBIT C.** During visit, It was observed that
- Municipal Corporation of Chhatrapati Sambhaji Nagar have started biomining work of legacy waste lying at naregaon dump site without obtaining prior consent and authorisation from the Board
 - The work of biomining is awarded to M/s. GNI infrastructure and project proponent have completed work of biomining of legacy waste to the tune of 1.5 Lakh MT.
 - project proponent have not taken adequate measures to control air pollution during Bio- mining operation thereby which dust emissions along with fugitive emissions observed in the work environment.
 - The hips of organic manure, inert and plastic were observed haphazardly stored within premises.
 - The waste innerts along with plastic scrap was disposed in the land owned by Shri Uddhav Hake at survey number 268, Moujhe adgaon adjacent to Solapur highway. The waste was disposed in around 1200 square feet area and it was completely dry there by which no generation of lechate observed at site.



- 5) The samples of adjacent well water owned by Shri uddav Lokhande and borewell water owned by Sri. Hake Patil of Sadguru Hotel were collected in presence of Corporation authorities and biomining project proponent. The analysis reports of water sample collected are enclosed herewith as **EXHIBIT D.** It reveals from analysis reports that there is no contamination of water as values of BOD, COD, TDS & conductivity are within stipulated norms.
- 6) I say and submit that Maharashtra pollution control board have granted concerned to operate under section 26 of water(prevention and control of pollution) act 1974, under Section 21 of the Air (prevention and control of pollution) act 1981 vide later dated 09 April 2025 for Legacy waste remediation by biomining for capacity 4000 metric ton per day which is valid up to 31st March 2029. Copy of consent granted by MPCB is enclosed herewith as **EXHIBIT E**
- 7) I say and submit that The consent was issued by MPCB to municipal corporation of Chhatrapati Sambhaji Nagar and the operator of facility M/s. GNI Infrastructure Limited, under obligation that the municipal authority and operator of facility shall strictly comply with provisions of solid waste management Rules 2016 and obtain authorization under rule 15 (Y) thereof.
- 8) I say and submit that the said consent was granted under obligation that principle authority and operator of facility shall strictly comply with the guidelines for disposal of legacy Waste published by central pollution control board in February 2019. It is specifically mentioned at



- i) condition number 19 of the said consent that Municipal Corporation authority and operator of the facilities shall dispose off inert material / Residue as per solid waste management rules 2016.
- ii) condition number 20 of the said consent that The recyclables recovered from the bio-mining process should be sent for recycling as per the quality of the material, which should also be randomly sampled by an NABL lab and tested for heavy metals, salinity / electrical conductivity and leachability to ensure no environmental harm during use. Non-recyclable plastic material shall be sent for road making or to RDF units or cement plants. Initial cleaning of recyclable waste shall be done before it is transported for sale or disposal.
- iii) condition number 21 of the said consent that The recovered earthy fines shall be used for landscaping or gardening or road medians within the local body or the site. The recovered soil can also be used as 'Soil Enricher to develop green areas or by farmers.
- iv) condition number 22 of the said consent that The recyclables like plastic, glass, metals, rags and cloth recovered from the waste during the screening shall be sorted out and preferably cleaned before sending them to recycling industries or as RDF.
- v) condition number 28 of the said consent that The inert material and leftover waste including lumps of heterogenous nature shall be sent to scientific sanitary landfill site for disposal

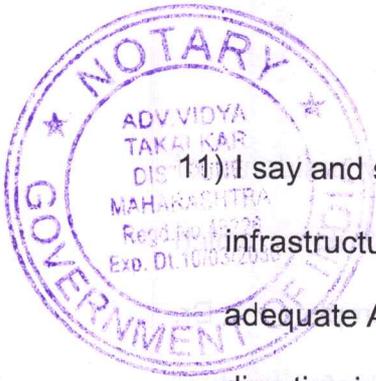


9) I say and submit that There are frequent complaints from nearby residents of Naregaon, Mandi about illegal disposal of inert in the river bed of Sukhna which might contaminate underground water during rainy season. Complainant Dr. Mandkikar have done hunger strike against Bio-mining activity of GNI Infrastructure at Azad Maidan, Mumbai.

10) I say and submit that MPC Board officials project site at various times on dated 13/03/2025, 17/04/2025, 15/05/2025, 16/05/2025, 07/07/2025 to verify compliance of consent conditions. Visit reports uploaded herewith. During visit, it has been observed that

- i) Project proponent has not taken adequate measures to control air pollution during Bio- mining operation thereby which dust emissions along with fugitive emissions observed in the work environment.
- ii) The hips of organic manure, inert and plastic were observed haphazardly stored within premises.
- iii) There is no facility for scientific disposal of MSW inert with Chhatrapati Sambhajnagar Municipal Corporation. So, the MSW inert from biomining needs to be stored scientifically isolated manner
- iv) GNI infrastructure have disposed off illegally across Dhule Solapur Highway & on low lying area in adjacent area of Sukhna River catchment due to which leachate in rainy season may contaminate underground water level.





11) I say and submit that MPCB have issued closure direction/Stop work order to GNI infrastructure for operating without valid consent, without authorization, Without adequate APC measures and disposal of MSW inert outside. Copy of stop work direction issued by MPCB is enclosed herewith as **EXHIBIT F**

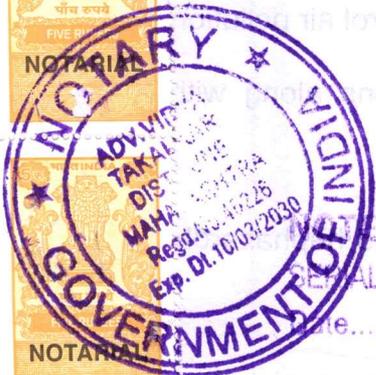
12) I say and submit that GNI infrastructure have not obeyed the said stop order and continued to carry out biomining activity. The legal action bearing MPCB-LEGAL_ACTIONS-180325014 about illegal Bio-mining & violations of consent conditions is under consideration of MPCB for initiation of appropriate action.

Solemnly affirmed on this 28th day of August 2025 at Chh. Sambhaji Nagar

For and on behalf of
Maharashtra Pollution Control Board

(Achyut Sheshrao Nandvate)

SRO-Chh Sambhajinagar

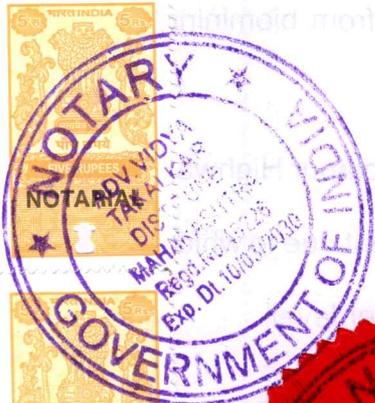


NOTARIAL AND REGISTERED
SERIAL NUMBER.....3125
Date.....28/08/2025

AFFIDAVIT

Solemnly affirmed before me by
by Shri/Smt. Achyut Sheshrao Nandvate
R/o CSN
Tq. CSN Dist CSN occ: service.
Who identified by _____
Whom He/She is personally Known.

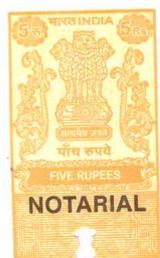
Adv. Vidya Takalkar
Notary Govt. of India
Pune Dist. Maharashtra



BEFORE ME

ADV.VIDYA TAKALKAR
NOTARY GOVT. OF INDIA
PUNE DIST. MAHARASHTRA
REG.NO.46226

28/08/2025





औरंगाबाद शहर जिल्हा काँग्रेस कमिटी
(अल्पसंख्याक विभाग)



लतिफ पटेल) B. Com)

मा. पश्चिम शहर अध्यक्ष

संपर्क कार्यालय : ईश्वर हॉस्पिटल, पंजाब भवन, नाशिक रोड, पडेगाव, औरंगाबाद - ४३१००१ (महाराष्ट्र)
मो. नं. 9923199989 Email - shaikhlatifpatel@gmail.com

दिनांक - १०.१०.२०२४

प्रति,

मा. आयुक्त तथा प्रशासक साहेब,
महानगरपालिका,
छ. संभाजीनगर

विषय - वायोमायनिंग चे कंत्राट दिलेल्या गुजरातमधील पटेल कंपनीसह
जीएनआय एजन्सीला काळ्या यादीत टाकून कंत्राट रद्द करणे व गुन्हे
दाखल करण्याबाबत.

महोदय,

उपरोक्त विषयानुसार आपणाम कळविण्यात येते की, आपल्या छ. संभाजीनगर महानगरपालिकेकडून वायोमायनिंग पद्धतीने कचऱ्याची विल्हेवाट लावण्यासाठी ६२ कोटी रुपयांचे कंत्राट देण्यात आलेले आहे.

मात्र सदर कंपन्यांनी महानगरपालिकेची दिशाभूल करून, काही कर्मचाऱ्यांना हाताशी धरून कचऱ्याची विल्हेवाट न लावता कचऱ्याचा गैरपद्धतीने कुठेही फेक-फाक करून नागरिकांच्या आरोग्यास धोका निर्माण केल्या जात आहे. तसेच वायोमायनिंग न करता कचऱ्याचे पुन्हा ढीग ठिकठीकाणी माचवाल्या जात आहे तसेच गोंदापूर हायवेला अशा प्रकारचे ठिकठीकाणी कचऱ्याचे ढीग साचवून नागरिकांना धोका निर्माण केला जात आहे.

गान्धेजी च्या खादानी मध्ये कचरा टाकून खादानीतील पाणी दुषित होत आहे, जे की हेच पाणी परिसरातील नागरिकांना आणि मुक्या जनावरांना वापरल्या जाते यातून नागरीक व जनावरांना देखील दुषित पाण्याने रोगराई वाढल्याचे दिसून येत आहे.

छ. संभाजीनगर महानगरपालिकेने दिलेल्या तब्बल ६२ कोटीच्या नागरिकांच्या पैशांचा गैरवापर करून फक्त कंत्राटदारांचे आणि काही अधिकाऱ्यांचे विसरे भरण्याचे काम चालू आहे.

उ.प्र. अ. अ. अ.

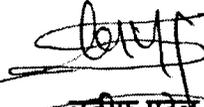
मु.प्र. अ. अ. अ.

98-90
M.S. Lokhande

करीता मा. महोदय, नागरिकांच्या आरोग्यास धोका निर्माण करणाऱ्या कंत्राटदारावर कायदेशीर गुन्हे दाखल करून तात्काळ सदर कंत्राट रद्द करण्यात यावे आणि सदर कंपन्यांचे काळ्या यादीत नावे टाकावी.

अन्यथा औरंगाबाद शहर-जिल्हा काँग्रेस कमिटी (अल्पसंख्याक विभाग) तर्फे रस्त्यावर उतरून लोकशाही पद्धतीने आवाज उठवला जाईल याची नोंद घ्यावी.

आपला



लतीफ पटेल

मा. शहर अध्यक्ष

औरंगाबाद शहर जिल्हा काँग्रेस कमिटी
(अल्पसंख्याक विभाग)

प्रतिलिपी व कार्यावाहीस्तव सादर -

- मा. विभागीय आयुक्त साहेब, विभागीय आयुक्त कार्यालय, छ. संभाजीनगर
- मा. जिल्हाधिकारी साहेब, जिल्हाधिकारी कार्यालय, छ. संभाजीनगर
- मा. एम.आर.ओ., पर्यावरण विभाग, चिकलठाणा, छ. संभाजीनगर
- मा. पोलिस आयुक्त साहेब, पोलिस आयुक्त कार्यालय, छ. संभाजीनगर

फोन नं. (०२४०)-२९९३००४



“आपली सेवा आमचे कर्तव्य”

उप-प्रादेशिक कार्यालय,
प्लॉट नं. ४/१ पर्यावरण भवन
लोकपत्रच्या मागे, चिकलठाणा,
औद्योगिक क्षेत्र, जालना रोड,
छत्रपती संभाजीनगर.

दिनांक- ०९/१२/२०२४

पाहणी अहवाल

माननीय उच्च न्यायालय छत्रपती संभाजी नगर येथे दाखल पिटीशन नंबर ८३/२०२४ च्या अनुषंगाने नारेगाव येथील लिगसी वेस्ट घनकचरा प्रक्रिया प्रकल्पास दिनांक ०९ डिसेंबर २०२४ रोजी भेट देऊन पाहणी करण्यात कोटेशन दाखवा कोणते आली. पाहणी दरम्यान, छत्रपती संभाजी नगर महानगरपालिकेचे उपायुक्त श्री जोगदंड, लिगसी वेस्ट प्रक्रिया प्रकल्पाचे संचालक श्री बिंद्रा, उप-प्रादेशिक अधिकारी श्री नांदवटे व क्षेत्र अधिकारी श्रीमती दिपाली लोखंडे उपस्थित होत्या.

१. पाहणी दरम्यान, प्रकल्प स्थळी साठलेल्या लिगसी वेस्ट (घनकचऱ्यावर) प्रक्रिया करण्यात येत असल्याचे दिसून आले. प्रकल्प स्थळी साधारणतः दहा लाख मेट्रिक टन लिगसी वेस्ट घनकचऱ्याचे ढीग आढळून आले.
२. साठलेल्या लिगसी वेस्ट घनकचऱ्यावर प्रक्रिया करण्यासाठी प्रकल्प प्रवर्तकाने दोन संयंत्रांची उभारणी केली असून साठलेला घनकचरा जेसीबी / पोकलेन द्वारे संयंत्रात प्रक्रियेसाठी टाकला जातो.
३. संयंत्रात टाकलेल्या लिगसी वेस्ट घनकचरा ऑर्गॅनिक मॅन्युअर, प्लास्टिक व इनर्ट या तीन स्वरूपात विभागून बाहेर पडतो. ऑर्गॅनिक मॅन्युअर, प्लास्टिक व इनर्ट प्रकल्प स्थळी वेगवेगळ्या ठिकाणी स्वतंत्रपणे साठवणूक केल्याचे दिसून आले.
४. प्रकल्प स्थळी साधारणतः १.५ लाख मेट्रिक टन लिगसी वेस्ट घनकचऱ्याची प्रक्रिया केली असल्याचे प्रकल्प प्रवर्तकाने सांगितले. लिगसी वेस्ट घनकचऱ्याची प्रक्रिया करतेवेळी दुर्गंधी येणार नाही याबाबत दक्षता म्हणून प्रकल्प प्रवर्तकाने कचऱ्याच्या ढिगावर डिओडरंट / रसायनांची फवारणी केली असल्याचे सांगितले.
५. छत्रपती संभाजीनगर महानगरपालिका व प्रकल्प प्रवर्तकाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून अद्याप संमती पत्र अथवा घनकचरा नियम २०१६ अंतर्गत प्राधिकार पत्र प्राप्त केले नसल्याचे दिसून आले.
६. लिगसी वेस्ट घनकचऱ्याची प्रक्रिया करतेवेळी हवा प्रदूषण नियंत्रणासाठी पुरेशी यंत्रणा उभारणी केली नसल्याचे दिसून आले. त्यामुळे वातावरणात धुली कणांची मात्रा काही प्रमाणात आढळून आली.

श्री लतीफ पटेल यांनी माननीय आयुक्त छत्रपती संभाजी नगर महानगरपालिका यांना केलेल्या तक्रार अर्जाची पाहणी करण्यासाठी गांधेली परिसर सोलापूर हायवे व आडगाव परिसरास भेट दिली. भेटीदरम्यान गांधेली परिसर धुळे-सोलापूर हायवे भागात शेतकरी श्री उद्धव हाके यांच्या सर्वे नंबर २६८ मौजे आडगाव या शेतजमिनीत हायवेलगत प्लास्टिक व इनर्ट साधारणतः १२०० चौरस फूट परिसरात टाकले असल्याचे दिसून आले. टाकलेला इनर्ट पूर्णपणे कोरडा आढळून आला. त्यामुळे त्याच्यापासून कुठल्याही प्रकारचे lechate

अथवा पाझर आढळून आला नाही. सभोवतालच्या परिसरातील शेतकरी श्री उद्धव लोखंडे यांच्या विहिरीचे नमुने संकलित करण्यात आले आहेत. तसेच श्री हाके पाटील सद्गुरु हॉटेल धुळे-सोलापूर हायवे यांच्या बोरवेल च्या पाण्याचे नमुने संकलित करण्यात आले आहेत.



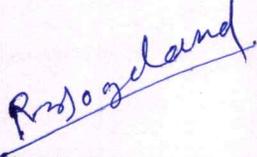
(बिंद्रा)

प्रकल्पाचे संचालक



(दिपाली लोखंडे)

क्षेत्र अधिकारी, म.प्र.नि. मंडळ



(जोगदंड)

उपायुक्त , छ. सं. नगर म.न.पा.



(अच्यूत नांदवटे)

उप-प्रादेशिक अधिकारी, म.प्र.नि. मंडळ

 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p align="center">MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Aurangabad. Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalhana MIDC Aurangabad 431 210, Tel : 0240-2993004 e-mail : soaurangabadlab@mpcb.gov.in website : http://mpcb.gov.in</p>	 <p align="center">TC-11668</p>
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11668	Issue Date: 22/05/2023 Validity: 21/05/2025
Certification Standards:- ISO 45001: 2018, N° 944015/S-5	Issue Date: 26/02/2024 Validity: 25/02/2027
MoEF Recognition: D.L. 33004/99	Issue Date: 4 Aug. 2020 Validity: 03-Aug-25

Test Report No.: MPCB/RL-Aurangabad/Environment/24-25/01/27-A	Date: 21/01/2025 05:44 PM
ULR No.: TC-116682500000072F	

Test Report-Water (Environment)

Field Sample ID		BR-0085842		
Sample collected by (Officer Name)		FO-Aurangabad I(D.D.Lokhande) (SRO-Aurangabad I)	Location of sample collection	
Seal No.:		229	Method of sample collection Grab	
Sample Collection	Date	09/12/2024	Total No. of Containers 2	
	Time	04:15 PM	Nature/Description of Sample -	

Lab ID		MPCB/RL-Aurangabad/ENV/24-25/119		
Received by lab	Date	10/12/2024	Anylysis Started On 10/12/2024 03:41 PM	
	Time	03:16 PM	Anylysis Completed On 21/01/2025 05:20 PM	
Sample recived by (Name & Designation)		Shantilal Nagare (Senior Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH	8.6		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Conductivity	1305.0	microsiemens/cm (us/cm)	APHA 24th Edition 2510 B
3	Suspended Solids (SS)	11.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)
4	Biochemical Oxygen Demand (BOD)	3.0	mg/l	IS 3025 (Part 44)

Sr.No	Parameter	Results	Unit	Test Method
5	Chloride	102.97	mg/l	APHA 24th Edition 4500-Cl B (Argentometric Method)
6	Chemical Oxygen Demand (COD)	8.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)
7	Hardness (total)	420.00	mg/l	APHA 24th Edition 2340-C (EDTA Titrimetric Method)

Remarks:**Approved & Reviewed By**

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

99 MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2993004 Fax : - Email : soarangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/01/27-B
 Date: 21/01/2025 05:44 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Water sample collected from Hake Patil Bore well, at Sadgurukrupa Hotel, Adgaon Shivar, Gandheli Parisar, Dhule Solapur Highway, Dist. Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0085842
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/24-25/119
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(D.D.Lokhande) (SRO-Aurangabad I)
Seal No. :	229
Type of Industry / Location details :	
Sample Collected On :	Dec 9 2024 04:15:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Total Dissolved Solids(TDS)	1000.0	mg/l	
2	Total Fixed Solids (TFS)	900.0	mg/l	
3	Turbidity	0.58	NTU	
4	Total Alkalinity	572.0	mg/l	
5	Ammonical Nitrogen	BDL	mg/l	
6	Dissolved Oxygen	7.3	mg/l	
7	Fluoride	BDL	mg/l	
8	Hardness (calcium)	160.00	mg/l	
9	Nitrate Nitrogen	14.60	mg/l	
10	Phosphate (total)	BDL	mg/l	
11	Sulphate	72.24	mg/l	
12	Total Kjeldahl Nitrogen (TKN)	BDL	mg/l	
13	Hardness (Magnesium)	260.00	mg/l	
14	Boron	BDL	mg/l	
15	Potassium	1.20	mg/l	
16	Sodium (Na)	145.34	mg/l	
17	Faecal Coliform (MPN technique)	<1.8	MPN/100 ml	
18	Total Coliform (MPN technique)	<1.8	MPN/100ml	
19	Phenolphthelene Alkalinity	BDL	mg/l	

Report Type: final

Report generated on: 21/01/2025 05:20 PM

Complied by: Dr Mahesh Rakh

Approved by: Dr Mahesh Rakh

Reviewed on Date: 21/01/2025 05:44 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

Note :

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*** End of the Report ***

 "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Aurangabad. Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalhana MIDC Aurangabad 431 210, Tel : 0240-2993004 e-mail : soaurangabadlab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11668
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11668	Issue Date: 22/05/2023 Validity: 21/05/2025
Certification Standards:- ISO 45001: 2018, N° 944015/S-5	Issue Date: 26/02/2024 Validity: 25/02/2027
MoEF Recognition: D.L. 33004/99	Issue Date: 4 Aug. 2020 Validity: 03-Aug-25

Test Report No.: MPCB/RL-Aurangabad/Environment/24-25/01/28-A	Date: 21/01/2025 05:43 PM
ULR No.: TC-116682500000071F	

Test Report-Water (Environment)

Field Sample ID		BR-0085843		
Sample collected by (Officer Name)		FO-Aurangabad I(D.D.Lokhande) (SRO-Aurangabad I)	Location of sample collection	
Seal No.:		229	Method of sample collection Grab	
Sample Collection	Date	09/12/2024	Total No. of Containers 2	
	Time	04:45 PM	Nature/Description of Sample -	

Lab ID		MPCB/RL-Aurangabad/ENV/24-25/120		
Received by lab	Date	10/12/2024	Anylysis Started On 10/12/2024 03:41 PM	
	Time	03:17 PM	Anylysis Completed On 21/01/2025 05:20 PM	
Sample recived by (Name & Designation)		Shantilal Nagare (Senior Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH	8.9		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Conductivity	1394.0	microsiemens/cm (us/cm)	APHA 24th Edition 2510 B
3	Suspended Solids (SS)	12.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)
4	Biochemical Oxygen Demand (BOD)	2.8	mg/l	IS 3025 (Part 44)

Sr.No	Parameter	Results	Unit	Test Method
5	Chloride	84.97	mg/l	APHA 24th Edition 4500-Cl B (Argentometric Method)
6	Chemical Oxygen Demand (COD)	8.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)
7	Hardness (total)	270.00	mg/l	APHA 24th Edition 2340-C (EDTA Titrimetric Method)

Remarks:**Approved & Reviewed By**

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

Note :

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103 MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2993004 Fax : - Email : soarangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/01/28-B
 Date: 21/01/2025 05:43 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Water sample collected from Shri. Uddhav Lokhande Well, at Adgaon Shivar, Gandheli Parisar, Dhule Solapur Highway, Dist. Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0085843
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/24-25/120
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(D.D.Lokhande) (SRO-Aurangabad I)
Seal No. :	229
Type of Industry / Location details :	
Sample Collected On :	Dec 9 2024 04:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Total Dissolved Solids(TDS)	980.0	mg/l	
2	Total Fixed Solids (TFS)	882.0	mg/l	
3	Turbidity	0.61	NTU	
4	Total Alkalinity	454.0	mg/l	
5	Ammonical Nitrogen	BDL	mg/l	
6	Dissolved Oxygen	7.0	mg/l	
7	Fluoride	BDL	mg/l	
8	Hardness (calcium)	106.00	mg/l	
9	Nitrate Nitrogen	12.65	mg/l	
10	Phosphate (total)	BDL	mg/l	
11	Sulphate	155.40	mg/l	
12	Total Kjeldahl Nitrogen (TKN)	BDL	mg/l	
13	Hardness (Magnesium)	164.00	mg/l	
14	Boron	BDL	mg/l	
15	Potassium	1.60	mg/l	
16	Sodium (Na)	197.96	mg/l	
17	Faecal Coliform (MPN technique)	<1.8	MPN/100 ml	
18	Total Coliform (MPN technique)	<1.8	MPN/100ml	
19	Phenolphthelene Alkalinity	6.0	mg/l	

Report Type: final

Report generated on: 21/01/2025 05:20 PM

Complied by: Dr Mahesh Rakh

Approved by: Dr Mahesh Rakh

Reviewed on Date: 21/01/2025 05:42 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

Note :

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2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/S.S.I (Local)
No:- Format1.0/CC/UAN
No.0000224949/CO/2504001131

Date: 09/04/2025

To,
**(1) The Commissioner, Chhatrapati Sambhaji Nagar
 Municipal Corporation (Owner of the Project)**

**(2) GNI Infrastructure Limited,
 Gut No. 78 & 79, Naregaon,
 Tal. & Dist. Chhatrapati Sambhajnagar
 (Operator of the Project)**



Sub: Consent to operate under ORANGE Category with overriding effect on the existing consent granted by the Board vide Ref (1).

Ref:

1. Consent to Operate granted by the Board vide No. Format 1.0/CC/UAN No. 0000224949/CO2504000773 dated 05/04/2023 valid up to 31/03/2029.
2. Minutes of the sixteenth meeting of consent committee of the Board held on 12/03/2025

Your application No.MPCB-CONSENT-0000224949 Dated 29.10.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2029**
2. **The capital investment of the project is Rs.3.4345 Crs. (As per C.A Certificate submitted by industry)**
3. **Consent is valid for the activity of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Legacy Waste Remediation by Biomining	4000	MT/Day
The Municipal Corporation / Operator of the project shall Strictly comply with the Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) published by Central Pollution Control Board in February, 2019			
The Municipal Corporation / Operator of the project shall Strictly comply with the Provision of the solid Waste Management Rules, 2016 and obtain Authorization under Rule 15(y) of the solid Waste Management Rules, 2016			

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.70	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Committee of the Board in its sixteenth meeting held on 12/03/2025.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
12. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
13. This consent is granted without prejudice or being prejudice of the order passed / to be passed by Hon'ble High Court / NGT
14. The Corporation / Operator of the Project shall strictly follow the EIA Notification, 2006

15. The Operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
16. The Operator of the facility shall be responsible for the safe and environmentally sound operation of the solid waste processing and / or treatment facilities as per the guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on Municipal Solid Waste Management published by Ministry of Urban Development and updated from time to time.
17. Project Proponent shall obtain Authorization under Rule 15 (y) of the Solid Waste Management Rules, 2016.



18. Corporation / Operator of the facility shall strictly follow the guidelines on the provision of buffer zone around waste processing and disposal facilities issued by Central Pollution Control Board.
19. Corporation / Operator of the facility shall dispose off inert material / residue as per the Solid Waste Management Rules, 2016.
20. The recyclables recovered from the bio-mining process should be sent for recycling as per the quality of the material, which should also be randomly sampled by an NABL lab and tested for heavy metals, salinity / electrical conductivity and leachability to ensure no environmental harm during use. Non-recyclable plastic material shall be sent for road making or to RDF units or cement plants. Initial cleaning of recyclable waste shall be done before it is transported for sale or disposal.
21. The recovered earthy fines shall be used for landscaping or gardening or road medians within the local body or the site. The recovered soil can also be used as 'Soil Enricher' to develop green areas or by farmers.
22. The recyclables like plastic, glass, metals, rags and cloth recovered from the waste during the screening shall be sorted out and preferably cleaned before sending them to recycling industries or as RDF.
23. The heavy fractions like sand and gravel usable for road shoulders or for plinth filling stones and concrete if any can be used for road sub-grade, or for crushing, recycling and reuse in the construction industry.
24. The recovered construction and demolition waste recovered from the bio-mining process may be sent to a C & D waste processing facility, if suitable for production of building materials.
25. The finest fraction containing organic matter plus fine soil (Bio-Earth) can be used as soil improver.
26. The coarser fraction (gravel and coarse organics) can be used for road and railway embankments.
27. The coarsest fraction having combustibles (cloth etc.) can be bailed and supplied as alternate fuel resource in cement kilns or boilers.
28. The inert material and leftover waste including lumps of heterogenous nature shall be sent to scientific sanitary landfill site for disposal (near zero residues).
29. This consent is issued with an overriding effect on the existing Consent to Operate granted by the Board vide No. Format 1.0/CC/UAN No. 0000224949/CO2504000773 dated 05/04/2023 valid up to 31/03/2029.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-04-09 10:24:50 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2410004975	30/10/2024	Online Payment
2	85000.00	TXN2503001542	07/03/2025	Online Payment
3	14246.00	TXN2503001545	07/03/2025	Online Payment
4	100000.00	TXN2503001549	07/03/2025	Online Payment

Copy to:

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar and Sub-Regional Officer, MPCB, Chhatrapati Sambhajnagar I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.70 CMD of sewage.
B] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA	NA	0.00	-	-	NA	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
18. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
19. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
20. The industry should not cause any nuisance in surrounding area.
21. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
22. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
28. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
29. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
30. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
33. Segregated waste like Metallic paper, plastic etc. shall be disposed through rag pickers by sale for recycle.
34. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing shall be disposed off at authorized landfill site only.
35. The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
36. The Municipal Authority shall comply with these rules as per the implementation Schedule laid down in Schedule-1 as per the Solid Waste Management Rules, 2016.
37. The Corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-In-Charge of the Department of Urban Development of Maharashtra before 30th of June every year.
38. When an accident occurs at any municipal solid waste collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary-In-Charge of the Urban Development Department.
39. The inert created during handling and processing of MSW shall be properly land filled.
40. The Municipal Authority will have to abide by the provisions of Solid Waste Management Rules, 2016.

41. Tipper and Dumper shall be avoided. Closed body bins can be used, or compactor shall be used for MSW collection.
42. Raw waste material shall not be dumped / stored temporarily at this site.
43. All recyclable material shall be segregated at source and before receiving at disposal site.
44. All mitigation measures like odour, smoke, fire, dust nuisance etc. shall be taken by the corporation.
45. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation.
46. Corporation / Operator of the facility should prepare and implement Disaster Management Plan and Environment Management Plan effectively during operational phase.
47. Corporation / Operator of the facility shall dispose off inert material / residue as per the Solid Waste Management Rules, 2016.
48. Corporation / Operator of the facility shall not extract groundwater without approval from Central Ground Water Authority (CGWA).
49. Corporation / Operator of the facility shall ensure the during the monsoon, adequate preventive measures are taken to avoid erosions of MSW from site and doesn't flow into the drain and adjacent area.
50. Corporation / Operator of the facility shall provide proper leachate collection and treatment system for treatment of generated leachate.
51. Corporation / Operator of the facility shall provide covered vehicles for transportation and transfer station shall be in accordance with Construction & Demolition Waste Management Rules, 2016.
52. Corporation / Operator of the facility shall submit the document / agreement made with landowner / end-user for quality of bio mined material that they will accept the material.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel.No. (0240) 29930004	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chh.Sambhajinagar-431 210.
Visit us at www.mpcb.gov.in		
E-mail: roaurangabad@mpcb.gov.in		
		

No. MPCB/RO-Chh.S/ CD/ 2503210001

Date: 21.03.2025.

To,

1. The Deputy Commissioner,
Solid Waste Management Department,
Chhatrapati Sambhajinagar Municipal Corporation
2. M/s. GNI Infrastructure Limited,
Naregaon, Chikalthana,
Dist. Chatrapati Sambhaji Nagar

Sub: Directions of Closure under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and Solid Waste Management Rule 2016.

- Ref:** 1. PIL bearing No 83/2024 filed by Shri. Latif Sheikh petitioner in Hon'ble High Court at Aurangabad.
2. The visit of Board official MPCB Chh. Sambhajinagar on 09/12/2024 & 13/03/2025.
 3. Complaint dtd.27/02/2025, 03/03/2025 & 10/03/2025 regarding illegal Bio-mining of Legacy waste at Mandki Naregaon.

WHEREAS, Chhatrapati Sambhajinagar Corporation has awarded a Work Order dated 23/9/2024 for bio-mining of legacy waste to M/s. GNI Infrastructure Limited.

AND WHEREAS, Shri. Latif Sheikh filed a PIL bearing No 83/2024 before the Hon'ble High Court at Aurangabad, alleging that Municipal corporation of Chhatrapati Sambhaji Nagar have illegally awarded work of biomining of legacy waste lying at Naregaon dump side to M/s. GNI infrastructure & the said company is carrying out Bio-mining of Legacy waste and disposing its inert in Gandeli village mines adjacent to Solapur highway. The disposal of legacy inert at the said location across Solapur highway is creating adverse effect on nearby water bodies, which may affect health of nearby residing peoples and animals.

AND WHEREAS, in order to verify the present status, MPCB officials along with project proponent, Additional Municipal Commissioner Shri Jogdand visited site at Naregaon on 09/12/2024 and observed that Municipal Corporation of Chhatrapati Sambhaji Nagar have started biomining work of legacy waste lying at Naregaon dump site without obtaining prior consent and authorization from the Board. The work of biomining is awarded to M/s. GNI infrastructure and project proponent have completed the work of biomining of legacy waste to the tune of 1.5 Lakh MT. The Project

proponent have not taken adequate measures to control air pollution during Bio-mining operation, thereby dust emissions along with fugitive emissions observed in the work environment. Further it was observed that waste inert along with plastic scrap was disposed in the land owned by Shri Uddhav Hake at survey number 268, Moujhe Adgaon adjacent to Solapur highway. The waste was disposed in around 1200 square feet area and it was completely dry there by which no generation of leachate observed at site.

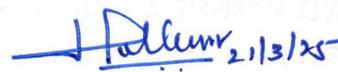
AND WHEREAS, a complaint dtd.27/02/2025, 03/03/2025 & 10/03/2025 is received regarding illegal Bio-mining of Legacy waste at Naregaon Mandki site & disposal of inert generated thereof in the nearby farms, low lying areas in the vicinity. In order to investigate the complaint, the Board official visited the site and observed following non-compliances : -

1. You have started the Bio-mining activity of Mandki Naregaon dumping yard of Chhatrapati Sambhajinagar Municipal Corporation without obtaining prior consent / Authorization from the Board and necessary Environmental Clearance from competent authority for proposed sanitary landfill site.
2. You have started the Bio- mining activity without provision of Air Pollution Control System of adequate capacity leading to ambient air pollution in the vicinity.
3. You have not provided adequate collection, treatment and disposal system for leachates generated.
4. You are carrying out the Bio-mining of Legacy waste without providing sanitary landfill site and disposing its inert in Gandeli village mines adjacent to Dhule-Solapur highway., Mandki Naregaon village nearby farms of Shri. Sanjay Radhakrishna Chakkar Gat No. 84 & Shri Bhaskar Shankar Gaike Gat No. 77 immediately, thereby creating adverse effect on nearby water bodies and living beings.

AND WHEREAS, in view of the above non-compliances, you are hereby directed to stop bio-mining activities and dumping of solid waste at Naregaon Mandki site immediately.

In case you fail to comply with the above directions, the Board will have no option than to initiate further legal action against the Corporation and Contractor without giving you any further notice, which please note.

This is issued with the approval of competent authorities of the Board.


(Manish Holkar)

Regional Officer-Chh.Sambhajinagar.

Copy submitted for information to:

1. The Member Secretary, MPCB, Mumbai.
2. The Commissioner, Chhatrapati Sambhajinagar, Municipal Corporation.

Copy f.w. cs.to: -

1. Joint Director (WPC), MPCB Sion Mumbai.
2. Law Officer (P & L Division-II), MPCB, Mumbai.

Copy f.w.c.s.to:-

1. The Executive Engineer- / Addl. Engineer, Maharashtra State Electricity Distribution Chikalthana Office, Naregaon, – Chh. Sambhajinagar -He is directed to disconnect electricity supply to the aforesaid unit forthwith & inform this office accordingly.
2. The Executive Engineer-Water Supply Department, Chhatrapati Sambhajinagar Municipal Corporation- He is directed to disconnect the water supply to the aforesaid unit forthwith & inform this office accordingly.

Copy to: The Sub Regional Officer, MPCB-Chh.Sambhajinagar - He is directed to serve the copy of direction and submit the compliance report.

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 01/07/2024 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 334/2024 (PB), VINOD KUMAR GIRDHARILAL VS STATE OF MAHARASHTRA

1.0 Background

Original Application No. 334 of 2024 (PB), titled Vinod Kumar Girdharilal Vs State of Maharashtra has been registered in exercise of suo moto jurisdiction based on a grievance letter of Shri Vinod Kumar Girdharilal Jaiswal, complaining that the Municipal Solid Waste (MSW) Plant in Chikalthana, Aurangabad, operated by Aurangabad Municipal Corporation (AMC) has not obtained any requisite Environmental Clearance (EC) under Environmental Impact Assessment Notification, dated 14/09/2006, as amended from time to time. Further, alleged that the said MSW plant is not complying with the provisions of Solid Waste Management Rules (SWM), 2016 and operating illegally in the area causing health hazardous to local people and other nuisances.

The Hon'ble NGT (PB) directed vide order dated 01/07/2024 (copy of Hon'ble NGT order, dated 01/07/2024 is given at **Annexure-1**) and relevant order is reproduced as below:

"3...We accordingly, constitute a Joint Committee comprising Maharashtra Pollution Control Board, Central Pollution Control Board and District Magistrate, Aurangabad.

4. Maharashtra Pollution Control Board shall be Nodal Agency for compliance and coordination of this order.

5. Said Committee shall visit site, collect relevant information and also find out whether said plant is operating in compliance with all requisite statutory clearances/concerned/No Objection Certificates obtained from competent authorities and whether it is also complying with the provisions of Solid Waste Management Rules, 2016. In case Committee finds complaint to be correct and operation of plant, not in accordance with law, shall take appropriate punitive, prohibitive and remedial action against violator(s) in accordance with law, within two months and submit a Compliance Report with Registrar,

Western Zonal Bench, Pune, who, if finds necessary shall place the matter before Bench for further orders...

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT (PB) order, dated 01/07/2024, the joint committee carried-out inspection of MSW processing facility at Chikalthana (hereinafter referred to as the "facility" operated by AMC on 05/09/2024. The following committee members were present during the inspection:

- i. Shri Achyut Nandwate, Sub-Regional Officer, MPCB, Aurangabad
- ii. Shri Nishchal C., Scientist 'E', CPCB, Regional Directorate, Pune
- iii. Shri Chetan Wagh, City Coordinator as representative of the District Magistrate, Aurangabad

3.0 About the MSW processing facility

- i. The facility is located at Gut No. 231 (Reservation no. A10), Chikalthana, Aurangabad (19°53'1.8" N & 75°24'45.16" E) which is in East direction of Aurangabad City. The facility broadly consists of MSW processing plant of capacity 150 TPD, dumping of legacy waste and leachate collection tank. The facility has a total area of about 15 acres which includes three major sheds for processing of MSW with an area of about 10,300 sq.m and two utility sheds. Nearest human habitation from the site is Naregaon area which is about ~3 Km from this site in West direction. Google earth imagery depicting the municipal boundary of Aurangabad and location of the facility is given at Image-1.
- ii. As per MPCB records, the facility is commissioned in June, 2019 and in operation since then. The AMC has obtained Authorisation to operate its facility, from MPCB vide no. BO/MSW/B-1901000012 dated 11/01/2019 which was valid up to 31/12/2023. Copy of the Authorisation, dated 11/01/2019 is given as Annexure-2. The facility mainly consists of dry waste processing; wet waste processing through windrow composting; and finishing section i.e. compost preparation. Google earth imagery depicting the facility and its various infrastructures is given at Image-2.

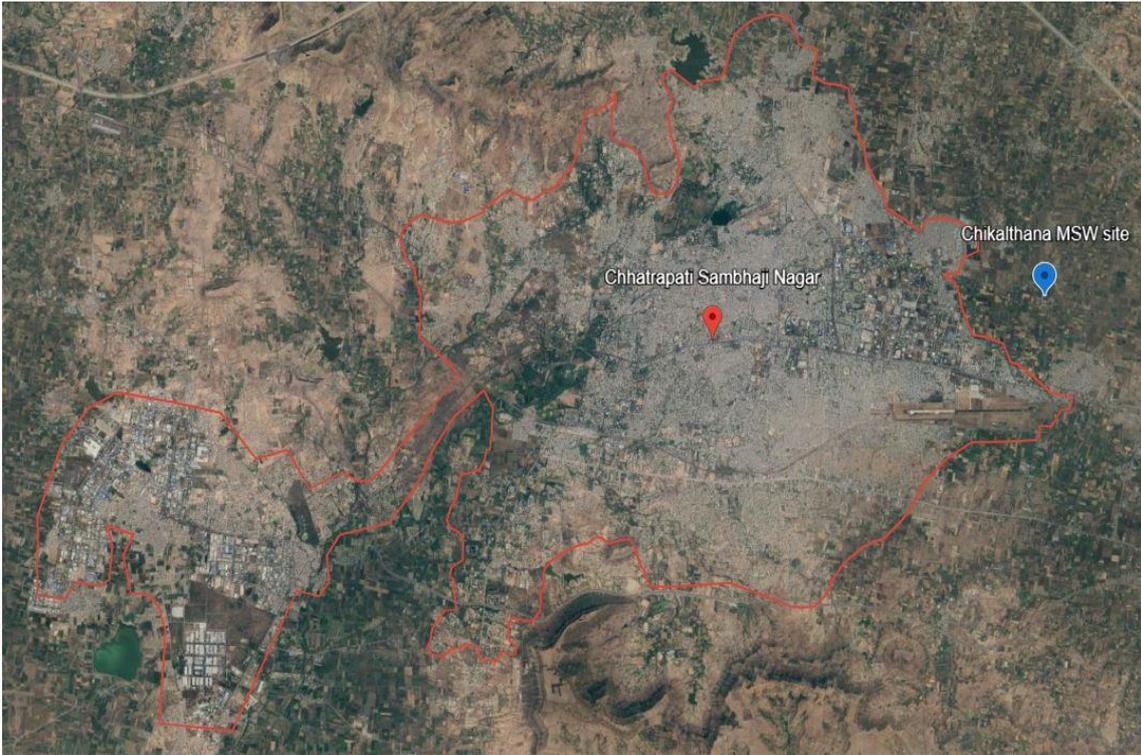


Image-1: Municipal boundary of Aurangabad and location of the facility



Image-2: Facility and its various infrastructures

iii. Various unit operations & processes of the facility for processing mixed MSW is given as below:

- a. Dry waste → Sorting platform within dry waste processing area → Sorted for recyclable plastic containers/items viz. HDPE, LDPE and PP and other recyclables → Sold to vendors for recycling after bailing.
- b. Mixed waste → Loading through JCB to Trommel screen (100 mm)*
 - * +100 mm (about 35% of total mixed waste) from rejection conveyor → Sold as RDF & other recyclables after cleaning & bailing and coconut shells → Processed to obtain coir → Sale.
 - *-100 mm (about 65% of total mixed waste) → Wet waste processing through windrow composting on concrete platform by addition of bio-culture & mechanical turning → Processed/fermented waste.
- c. Processed/fermented waste → Trommel (35 mm)*
 - *+35 mm from rejection conveyor → Reject, stored within the MSW processing facility
 - *-35 mm → Trommel (16 mm)*
 - *+16 mm from rejection conveyor → Stored within covered shed for de-composting by addition of bio-culture → Partly recycled to windrow composting platform and partly processed along with -16 mm fraction
 - *-16 mm → Semi-finished compost
- d. Final compost processing: -16 mm semi-finished compost and +16 mm processed fraction → Trommel (4 mm)*
 - *-4 mm → Final compost → Packing & Sale
 - *+4 mm → Stored within covered shed → Recycled to windrow composting platform

4.0 Observations & Findings

The observations & findings of the joint committee are given as below:

- i. To manage the MSW, the AMC has awarded “supply, installation, erection, commissioning and operation & maintenance of MSW processing equipment’s and machineries” of 150 TPD capacity at Chikalthana to M/s Mayo Vessels and Machines Pvt Ltd., C-19, MIDC, Waluj, Aurangabad (Chatrapati Sambhajnagar). The facility caters for collection, transportation and processing of MSW generated from three zones of AMC i.e. zone-3, 5 & 7. Whereas, for processing of MSW from zone-1, 8 & 9, AMC has commissioned processing facility at Padegaon. Similarly, for processing of MSW from zone-2, 4 & 6, AMC has commissioned processing facility at Harsul.
- ii. The AMC has obtained Authorisation to operate its facility, from MPCB vide no. BO/MSW/B-1901000012 dated 11/01/2019 which was valid up to 31/12/2023. The facility consists of only processing of solid waste (processing of wet & dry waste) excluding landfill site for disposal of reject.
- iii. As per the Schedule 7 (i) of the Environment Impact Assessment Notification (EIA), 2006, the common municipal solid waste management facility is categorized as category ‘B’ project. Such project is required to obtain prior EC from the State Environment Impact Assessment Authority. However, the Ministry of Environment, Forest and Climate Change (MoEF&CC) (Impact Assessment Division), issued an Office Memorandum vide no. F. No. 22-19/2017-IA.III, dated 07/11/20217 w.r.t. revisiting of process of prior EC for solid waste management treatment and processing facilities. As per the said Office Memorandum, dated 07/11/20217, the various activities viz. composting, RDF making, waste to energy generation through waste to energy plants, except landfill site, if proposed as standalone activity is not covered under item 7 (i) of the EIA Notification, 2006, hence do not require prior EC. Copy of the Office Memorandum, dated 07/11/2017 issued by the MoEF&CC is given at **Annexure-3**.

In view of the above, i.e. as the facility is engaged in standalone activity (processing of solid waste, excluding landfill site), obtaining prior EC under EIA Notification, 2006 is not applicable to the facility.

- iv. The facility is found operational during the visit. The facility is maintaining daily records of waste received (wet & dry waste), waste processed (wet & dry) including recyclables and final compost. As per the information provided and data analysed w.e.f. January, 2024 to August, 2024, the facility has received total waste in the tune of 143.16 MT/day. Out of which, 71.02 MT/day is mixed waste; 11.73 MT/day is dry waste and 60.41 MT/day is wet waste respectively.
- v. Daily wet waste processed in the windrow platform is about 103 MT (60% of daily input of mixed waste & 100% of wet waste). Out of which, 17.18 MT/day is final compost; 31.5 MT/day is RDF fraction; 17.18 is recyclables and 21.48 MT/day is reject respectively and rest are the losses including recycled fraction from fermented waste & final compost processing section.
- vi. As per the information provided, about 10,000 MT of wet waste is unscientifically piled on the windrow platform, without adequate space between each windrow. Also, the height of pile(s) and wet waste stockpiled is more than 3 m, thus making it difficult for the mechanical loader to turn the pile of windrows (*please refer the **Google imagery-2**, at **S. no. 3**, as above and **Photograph-3** of **Annexure-4***).
- vii. The facility doesn't have a secured landfill for disposal of reject generated from processing of MSW. It is a matter of fact on record that the facility has started its operation during June, 2019; as informed, till date of joint committee inspection, about 2.835 lakh MT of reject is being stockpiled on the lined area within the facility premises i.e. adjacent to pre-processed waste storage area. The height of such stockpiled rejects is more than 3 m. Substantial generation & overflow of leachate is observed near the reject storage area, for which the facility has not provided adequate conveyance

system to channelize the leachate into leachate collection tank (*please refer Photograph-4 of Annexure-4*).

- viii. Erstwhile, during 2020 to December, 2023 the facility was also receiving mixed MSW for processing of about 150 – 200 MT/day from the Harsul area, other three zones of AMC i.e. zone-2, 4 & 6 (as the MSW processing facility at Harsul was under commissioning). During the said period, in total the facility was receiving about 300 – 350 MT/day of MSW, which is double than the actual processing capacity of the existing facility. As a result, substantial quantity of un-processed solid waste is dumped as legacy waste within the facility premises. As per the information provided, since inception of the facility, about 1 lakh MT of legacy waste is being stockpiled on the unlined area within the facility premises i.e. near the way bridge, South-Eastern direction of the facility (*please refer the Google imagery-2, at S. no. 3, as above and Photograph-5 of Annexure-4*).
- ix. Due to haphazard & unscientific stockpiling of wet waste on the windrow platform, substantial spillages of wet waste was observed in the storm water drain, located between the windrow platform & finished compost storage shed.
- x. The facility doesn't have an adequate leachate treatment system for treatment of leachate. The leachate generated from reject storage & legacy waste storage area is channelized to a lined leachate collection tank through unlined drain. Whereas, leachate generated during wet waste processing (from windrow platform) is channelized to the said leachate collection tank through a lined drain. The reported capacity of lined leachate collection tank is 450 m³. It is observed that untreated leachate is being discharged through a RCC pipeline into a sewerage network of AMC located at 3 Km d/s of the facility. As informed, the said sewerage network is connected to a terminal STP at Zalta (*please refer Photographs-6 to 8 of Annexure-4*).
- xi. The facility has provided firefighting system by the way of installation of fire hose junctions of 20 nos. around the periphery of the facility. Each fire hose

junction is equipped with 02 no. of hose connections with 30 m of reel length. The facility has provided firefighting tank of reported capacity of 3.5 lakh litre with 03 no. of jockey pumps (50 HP x 02 nos. and 20 HP x 01 no.). Also, the facility has provided portable fire extinguishers within the processing sheds (*please refer Photograph-9 of Annexure-4*).

- xii. The joint committee collected grab effluent samples of untreated leachate stored in the leachate collection tank; from the RCC sump (from where it is being discharged into a RCC pipeline outside the facility & which further confluences @ d/s into the sewerage network) and also from the storm water drainage located between the windrow platform & finished compost storage shed, for analysis of various physicochemical parameters as per Schedule-II (B): Standards for treated leachate, of the Solid Waste Management Rules, 2016 viz. pH, SS, TDS, Chloride, Fluoride, BOD, COD, NH₃-N, TKN, CN, Phenols, Heavy metals (viz. As, Hg, Pb, Cd, Total Cr, Cu, Zn, and Ni). Collected effluent samples are sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Regional Laboratory at Aurangabad for analysis of aforesaid physicochemical parameters. Analysis results of the leachate samples are depicted in the below Table-1 and copy of the analysis results of the same submitted by MPCB vide email dated 28/02/2025 is given at **Annexure-5**.

Table-1: Analysis results of leachate samples collected from the facility.

S. no.	Parameters	Results			Discharge standards into public sewers as per Schedule-II (B): Standards for treated leachate, of the SWM Rules, 2016
		Location-1	Location-2	Location-3	
1.	pH	7.6	8.1	7.4	5.5 – 9.0
2.	SS	960	125	84	600
3.	TDS	22,047	8,327	1,108	2100
4.	Chloride	2,924.09	2,599.19	239.93	1000
5.	Fluoride	BDL	BDL	BDL	1.5
6.	BOD	4,750	825	105	350
7.	COD	12,960	2,640	304	Not specified
8.	NH ₃ -N	1.44	2.49	4.22	50
9.	TKN	5.6	7.84	14	Not specified
10.	CN	NA	NA	NA	2

11.	Phenols	2.54	0.84	BDL	5
12.	As	BDL	BDL	BDL	0.2
13.	Hg	BDL	BDL	BDL	0.01
14.	Pb	0.81	0.61	BDL	1
15.	Cd	BDL	BDL	BDL	1
16.	Total Cr.	BDL	BDL	BDL	2
17.	Cu	1.21	1.22	1.17	3
18.	Zn	0.77	0.31	0.53	15
19.	Ni	BDL	BDL	BDL	3

Note : Concentration of all parameters is expressed in mg/l, except pH; BDL: Below Detectable Limit; NA: Not analysed.

Location-1 : From untreated leachate stored in the leachate collection tank

Location-2 : From the RCC sump (from where it is being discharged into a RCC pipeline outside the facility & which further confluences @ d/s into the sewerage network)

Location-3 : From the storm water drainage located between the windrow platform & finished compost storage shed.

- xiii. The operator of the facility is maintaining e-invoices for the sale of combustible fraction and RDF. The joint committee randomly verified the e-invoices by contacting the end users and observed that same were in order. In order to verify the operational status of the facility, the joint committee also verified the electricity bills w.e.f. February, 2023 up to August, 2024 and observed that the electricity consumption is varied from 10,765 – 19,195 units.
- xiv. The operator of the facility is carrying-out analysis of compost at the in-house laboratory for the various physicochemical parameters. The joint committee randomly verified the weekly analysis results of compost w.e.f. January, 2024 up to August, 2024 and found that the physicochemical parameters of compost are meeting with the prescribed standards as per Schedule-II (A): Standards for composting, of the Solid Waste Management Rules, 2016. Also, the joint committee randomly verified the sale records of compost being sold.

5.0 Actions taken by MPCB

MPCB has issued directions vide letter dated 07/12/2020 and 28/07/2021 to AMC (including Chikalthana facility) towards the compliance, assessment of environmental compensation and non-compliances of Hon'ble NGT orders related to SWM Rules, 2016. Regional Office of MPCB, Aurangabad has also issued directions to AMC (Chikalthana facility) vide dated 01/10/2021, 21/09/2022 and 23/09/2024 for the various reported non-compliances of SWM Rules, 2016 viz. not providing leachate

treatment facility & discharge of leachate into Sukhna River through a natural drain; not processing legacy waste; not commissioned sanitary landfill site for disposal of rejects and not renewed the existing Authorization. Copies of the directions issued by MPCB to AMC are given at **Annexure-6**. Similarly, copies of directions issued by Regional Office of MPCB, Aurangabad to AMC are given at **Annexure-7**.

The two directions issued by MPCB to AMC (including Chikalthana facility) related to levying environmental compensation for the non-compliances of SWM Rules, 2016 and non-compliances related to legacy waste management are detailed below:

- i. Directions issued to The Municipal Commissioner, Aurangabad by Member Secretary, MPCB vide letter no. MPCB/RO(HQ)/B- 564 dated 07/12/2020 for assessment of environmental compensation as per directions of Hon'ble NGT dated 24/01/2020 & 02/07/2020 in OA no. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues. In view of the non-compliances and as directed by Hon'ble NGT, AMC was directed to pay:
 - final environmental compensation of Rs. 80 lakhs towards the non-compliance of Solid Waste Management Rules, 2016 i.e. untreated solid waste to the tune of 150 MT/Day from 01/04/2020 to 30/11/2020;
 - final environmental compensation of Rs. 80 lakhs from 01/04/2020 to 30/11/2020 towards not commencing of the work of legacy waste site remediation; and
 - AMC shall pay Rs. 20 lakhs per month for non-compliance of solid waste management & legacy waste management from December, 2020 onwards till the compliance of directions.
- ii. Directions issued to The Municipal Commissioner, Aurangabad, for non-compliance of Hon'ble NGT order dated 02/07/2020 in OA No. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules and other Environmental Issues by Member Secretary, MPCB vide letter no. MPCB/RO(HQ)/B-1665 dated 28/07/2021 in view of reporting of MPCB officers AMC has failed to comply with the time frame for the implementation

of SWM Rules, 2016 and time line given by Hon'ble NGT in various orders and AMC has not paid aforesaid environmental compensation till date. In view of non-compliances, AMC was directed to pay final environmental compensation at the rate of Rs. 10 lakhs per month from 01/04/2020 till compliance towards non-compliances of SWM Rules, 2016 and final environmental compensation at the rate of Rs. 10 lakhs per month from 01/04/2020 till compliance towards legacy waste management as AMC has not started work of bio- remediation of legacy waste. It was directed to deposit the amount towards the environment compensation to the concerned Regional Officer of MPCB for restoration of environment within 10 days.

6.0 Approach methodology for assessing environmental compensation as damages for contravening mandatory provisions of environmental laws

- i. "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" outlines a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies listing the instances for taking cognizance of cases fit for violation and levy environmental compensation. The same has also been referred by the Hon'ble NGT in its order (para 14 to 16) dated 28/08/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors. The instances considered for levying Environmental Compensation (EC) in the said report are:
 - a. Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
 - b. Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
 - c. Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission/Effluent Monitoring systems.
 - d. Accidental discharges lasting for short durations resulting into damage to the environment.
 - e. Intentional discharges to the environment - land, water and air resulting into acute injury or damage to the environment.
 - f. Injection of treated/partially treated/ untreated effluents to ground water.

The formula takes into account of number of days' violation took place, pollution index of unit, scale of operation, location factor based on population and an amount factor in Rupees.

Therefore, for continued discharge of effluent (leachate) in violation of the prescribed standards without establishment of adequate treatment facility thereby contravening the mandatory authorization conditions and also contravening w.r.t. Schedule-II (B): Standards for treated leachate, of the SWM Rules, 2016, the **Environmental Compensation (EC) in Rupees as mentioned in the aforesaid CPCB report = $PI \times N \times R \times S \times LF$**

Where,

EC is Environmental Compensation in Rupees

PI = Pollution Index of industrial sector/Project

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

PI = Pollution Index of industrial sector/project

Considering the facility under Red category as per as per CPCB modified directions no. B-29012/ESS/(CPA)/2015-16 dated 07/03/2016. Hence, as per aforesaid CPCB modified directions, $PI = 80$.

N = Number of days of violation *took place for which violation took place is the period between the day of violation observed and the day of compliance verified by CPCB/SPCB. Considering the period during the facility started its operation w.e.f. June, 2019 till date of the Hon'ble NGT order, without establishing adequate treatment facility for leachate and found discharging untreated leachate into the environment thereby contravening the mandatory authorization conditions and also contravening w.r.t. Schedule-II (B): Standards for treated leachate, of the Solid Waste Management Rules, 2016. Hence, $N = 1,857$ days.*

R = A factor in Rupees, which may be a minimum of 100 and maximum of 500. The aforesaid report also suggests to consider R as 250, as the Environmental Compensation in cases of violation. Hence, R = 250.

S = Factor for scale of operation.

For small S = 0.5, For medium S = 1 and larger unit S = 1.5. Considering the facility under Small scale. Hence, scale of operation; S is 0.5.

LF = Location factor. It is based on the population of the city/town and location of the industrial unit on the location of the industrial unit. For the industrial unit located within municipal boundary or upto 10km distance from the municipal boundary of the city/town, following factors (LF) may be used.

Calculation of Location Factor based on population (million)

Sl. No.	Population (in million)	Location Factor (LF)
1.	1 to < 5	1.25
2.	5 to < 10	1.5
3.	10 and above	2

Note: #LF will be 1.0 in case unit is located >10km from municipal boundary and LF is presumed as 1 for city/town having population less than one million. For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0.

Hence, LF is taken as 1.25, as the population of Aurangabad city is more than 1 million but less than 5 million.

- a. In view of the above, environmental compensation as damages for contravening mandatory provisions under the Solid Waste Management Rules, 2016 i.e. discharge of untreated effluent (leachate) in violation of the prescribed standards without establishment of adequate treatment facility thereby contravening the mandatory authorization conditions and also contravening w.r.t. Schedule-II (B): Standards for treated leachate, of the Solid Waste Management Rules, 2016; is worked out to be Rs. 23,212,500/- (Rupees Two Crore Thirty-Two Lakhs Twelve Thousand Five Hundred Only);
- ii. The joint committee also considered the Hon'ble NGT matter in OA. No. 606/2018 in re: "Compliance of Solid Waste Management Rules,2016 and other environment issues", Hon'ble NGT (PB), New Delhi. Wherein, the

Hon'ble NGT (PB) vide order dated 17/01/2020 & 25/02/2020 has directed that and relevant portion of the order is reproduced as below:

“...13. b. Legacy waste remediation was to ‘commence’ from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 285 even though statutory timeline for ‘completing’ the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body If the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal...”

Further, as per the information provided by the AMC, since inception, it is estimated that about 1 lakh MT of legacy waste is being dumped within the facility premises and as on date of Hon'ble NGT order, AMC has not yet commenced the work of legacy waste remediation. Hence, the joint committee considered the aforesaid Hon'ble NGT order, dated 17/01/2020 & 25/02/2020 and earlier directions issued by MPCB, dated 07/12/2020 and 28/07/2021 w.r.t. remediation of legacy waste for levying environmental compensation.

- Accordingly, total no. of months for not commencing the work of legacy waste from 01/04/2020 till date of the Hon'ble NGT order = 51 months.
- Environmental Compensation = Rs. 10 lakhs per month per Local Body for population of above 10 lakhs¹.

¹ <https://www.census2011.co.in/census/city/360-aurangabad.html>

- b. In view of the above, environmental compensation for not commencing the work of legacy waste site remediation from 01/04/2020 till date of the Hon'ble NGT order is worked-out to be Rs. 51,000,000/- (Rupees Five Crore Ten Lakhs Only).

Hence, the total environmental compensation (as per S. no. a and b, as above) to be levied on AMC is worked-out to be Rs. 74,212,500/- (Seven Crore Forty-Two Lakhs Twelve Thousand Five Hundred Only).

7.0 Conclusions

- i. This report is outcome containing factual and action taken report of the joint committee based on the preliminary information received from MPCB, followed by inspection, observations made in the impugned area and analysis results of leachate samples and information submitted by AMC through MPCB and subsequent discussions of the joint committee.
- ii. AMC is not having valid Authorization issued by MPCB to operate & process MSW at Chikalthana site, as the existing Authorization is expired on 31/12/2023. As per MPCB records, AMC has made an online application to MPCB for renewal of existing Authorization during March, 2024 and issuance of renewed Authorization to AMC is pending before MPCB.
- iii. As per the Office Memorandum issued by MoEF&CC, dated 07/11/20217 w.r.t. revisiting of process of prior EC for solid waste management treatment and processing facilities, the activities viz. composting, RDF making, waste to energy generation through waste to energy plants, except landfill site, if proposed as standalone activity is not covered under item 7 (i) of the EIA Notification, 2006. Hence, obtaining prior EC under EIA Notification, 2006 is not applicable to the facility.
- [Please refer S. no. iii of Para no. 4, as above]**
- iv. As per the information provided and data analysed w.e.f. January, 2024 to August, 2024, the facility is receiving waste in the tune of 143.16 MT/day against 150 MT/day. However, the facility is not scientifically processing the

wet waste on the windrow platform. The existing capacity of the windrow platform for processing wet waste is about 4,650 MT (45 days' capacity @ 103 MT of input wet waste, after sorting). Whereas, the facility has stockpiled wet waste double than the processing capacity i.e. about 10,000 MT at the windrow platform i.e. stockpiled wet waste @ 97 day's capacity, thus making it difficult to process the wet waste in a scientific manner. The facility doesn't have a secured landfill for disposal of rejects generated from processing of MSW. As informed, till date of joint committee inspection, about 2.835 lakh MT of rejects is being stockpiled on the lined area within the facility premises i.e. adjacent to pre-processed waste storage area. Also, as informed, till date of joint committee inspection, about 1 lakh MT of legacy waste is being stockpiled on the unlined area within the facility premises i.e. near the way bridge, South-Eastern direction of the facility.

[Please refer S. no. iv to viii of Para no. 4, as above]

- v. The facility has not provided adequate treatment system for management of leachate generated during processing of solid waste. Since inception, untreated leachate is being subjected to solar evaporation in a lined leachate collection tank and untreated leachate is being discharged outside the facility without any treatment into a sewerage network of AMC located at 3 Km d/s through a RCC pipeline and later it is treated at the terminal STP at Zalta. Though the untreated leachate after proportionating with the sewage is being treated at Zalta STP, nevertheless, it is to mention that the facility is discharging the untreated leachate into the sewerage network, which is in violation as per the Schedule-II (B): Standards for treated leachate, of the SWM Rules, 2016. Concentration of SS, BOD, COD, TDS and Chloride of untreated leachate samples reveals SS: 960 > 600 mg/l; BOD: 4,750 & 825 > 350 mg/l; COD: 12,960 & 2,640 > 350 mg/l; TDS: 22,047 & 8,327 > 2,100 mg/l and Chloride: 2,924 & 2,599 > 1,000 mg/l respectively, which are found to be more than the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal into public sewer.

[Please refer S. no. x & xii of Para no. 4, as above]

- vi. The joint committee assessed the environmental compensation as damages for contravening mandatory provisions under the Solid Waste Management Rules, 2016 i.e. discharge of untreated effluent (leachate) in violation of the prescribed standards as per Schedule-II (B): Standards for treated leachate, of the Solid Waste Management Rules, 2016, without establishment of adequate treatment facility and non-compliance of the Hon'ble NGT matter in OA. No. 606/2018 in re: "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020. As per the assessment, the environmental compensation to be levied on AMC for the aforesaid non-compliances is worked-out to be Rs. 23,212,500/-. Further, the joint committee also taken a note on stockpiling of legacy waste of about 1 lakh MT by AMC within its premises (Chikalthana site) and AMC has not yet commenced the work of legacy waste remediation. Hence, the joint committee considered the aforesaid Hon'ble NGT order, dated 17/01/2020 & 25/02/2020 and earlier directions issued by MPCB, dated 07/12/2020 and 28/07/2021 for levying environmental compensation w.r.t. non-compliance of remediation of legacy waste w.e.f. 01/04/2020. Accordingly, the joint committee also estimated additional environmental compensation to be levied on AMC. As per aforesaid order of the Hon'ble NGT, the environmental compensation to be levied on AMC for not commencing the work of legacy waste site remediation is worked-out to be Rs. 51,000,000/-. Hence, the total environmental compensation, as above; to be levied on AMC is worked-out to be Rs. 74,212,500/- (Seven Crore Forty-Two Lakhs Twelve Thousand Five Hundred Only).

[Please refer S. no. i & ii of Para no. 6, as above]

8.0 Recommendations

- a) environmental compensation as damages for contravening mandatory provisions under the Solid Waste Management Rules, 2016 i.e. discharge of untreated effluent (leachate) in violation of the prescribed standards without establishment of adequate treatment facility and non-compliance of the Hon'ble NGT matter in OA. No. 606/2018 in re: "Compliance of Solid Waste

Management Rules, 2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020

in view of the aforesaid violations of:

- i. for discharge of untreated effluent (leachate) in violation of the prescribed standards:
 - Rs. 23,212,500/- (Rupees Two Crore Thirty-Two Lakhs Twelve Thousand Five Hundred Only) may be levied on Aurangabad Municipal Corporation;
- ii. for not commencing the work of legacy waste site remediation from 01/04/2020:
 - Rs. 51,000,000/- (Rupees Five Crore Ten Lakhs Only) may be levied on Aurangabad Municipal Corporation;
- iii. Hence, in view of the above, total Rs. 74,212,500/- (Seven Crore Forty-Two Lakhs Twelve Thousand Five Hundred Only) as derived under Para no. 6 of this report, as deemed fit by the Hon'ble NGT, may be levied on Aurangabad Municipal Corporation.

[Please refer S. no. i & ii of Para no. 6, as above]

b) Aurangabad Municipal Corporation (AMC) may be directed to submit a short term and long term action plan along with budgetary estimate including sourcing of funds and timeline for completion of the following:

- i. to ensure compliance of the Hon'ble NGT matter in OA. No. 606/2018 in re: "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020 w.r.t. to processing/bio-mining of legacy waste of about 1 lakh MT;
- ii. the concentration of SS, BOD, COD, TDS and Chloride of untreated leachate samples reveals SS: 960 > 600 mg/l; BOD: 4,750 & 825 > 350 mg/l; COD: 12,960 & 2,640 > 350 mg/l; TDS: 22,047 & 8,327 > 2,100 mg/l and Chloride: 2,924 & 2,599 > 1,000 mg/l respectively, which are

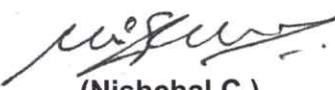
found to be more than the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal into public sewer;

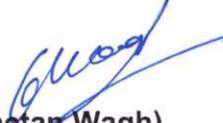
- a. to submit a detailed project report for establishing a sewage treatment plant for treatment of leachate in order to meet the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal into public sewer and or as per authorization issued by MPCB, whichever is stringent.
- b. to immediately stop & disconnect the RCC pipeline discharging untreated leachate into the sewerage system. Till such time for commissioning of new treatment system, the untreated leachate should be collected & transported to the nearby STP operated by the AMC through a GPS mounted vehicle for treatment & disposal as per Rules.

[Please refer S. no. x & xii of Para no. 4, as above]

- iii. to obtain the renewed authorization including amendment for newly installed plant & machinery for processing of solid waste;
- iv. to commission an adequate sanitary landfill site by following due procedure, as per Rules for disposal of rejects generated during the processing of solid waste. Till such time, rejects generated may be collected from time to time and disposed to the nearby sanitary landfill site, operated by the AMC;


(Achyut Nandwate)
Sub-Regional Officer,
MPCB, Aurangabad


(Nishchal C.)
Scientist 'E',
CPCB, Regional
Directorate, Pune


(Chetan Wagh)
City Coordinator, as
representative of District
Magistrate, Aurangabad

Item No.01

Court No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.334/2024

Vinod Kumar Girdharilal

Applicant(s)

Versus

State of Maharashtra

Respondent(s)

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person (through VC)

ORDER

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on a letter petition dated 08.09.2023, sent by Vinod Kumar Girdharilal Jaiswal, complaining that there is a Municipal Solid Waste Plant in Chikalhana, Aurangabad, operated by Aurangabad Municipal Corporation but it had not obtained any requisite environmental clearances under Environmental Impact Assessment Notification dated 14.09.2006, as amended from time to time. Complainant approached statutory authorities in this regard but no action has been taken. Even the provisions of Solid Waste Management Rules 2016, are not been complied with the said complaint of illegally operating Municipal Solid

Waste Plant in the area causing health hazardous to local people and other nuisances, was made to concerned authorities but no action has been taken.

2. In our view, complaint at the first instance, can be looked into by the local authorities, and if they find grievance to be correct, may take appropriate action in accordance with law.

3. We accordingly, constitute a Joint Committee comprising Maharashtra Pollution Control Board, Central Pollution Control Board and District Magistrate, Aurangabad.

4. Maharashtra Pollution Control Board shall be Nodal Agency for compliance and coordination of this order

5. Said Committee shall visit site, collect relevant information and also find out whether said plant is operating in compliance with all requisite statutory clearances/concerned/No Objection Certificates obtained from competent authorities and whether it is also complying with the provisions of Solid Waste Management Rules, 2016. In case Committee finds complaint to be correct and operation of plant, not in accordance with law, shall take appropriate punitive, prohibitive and remedial action against violator(s) in accordance with law, within two months and submit a Compliance Report with Registrar, Western Zonal Bench, Pune, who, if finds necessary shall place the matter before Bench for further orders.

6. With the above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

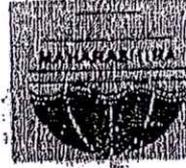
Dr. Afroz Ahmad, EM

July 01, 2024
Original Application No.334/2024
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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,
Slon- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Slon Circle
Slon (E),
Mumbai - 400 022

No: BO/MSWA/B-1901000012

Date: 11/01/2018

FORM-II
[See - Rule 16 (1)]

To,
The Municipal Commissioner,
Aurangabad Municipal Corporation
Gut No. 5 & 14 (Reservation no. B 19);
Mauje Harsool, Aurangabad.

Sub: Authorization under Solid Waste Management Rules, 2016.

Ref: Your online application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, having administrative office at Aurangabad Municipal Corporation, Solid Waste Management Department, 3rd floor, Administrative Building, Town Hall, Aurangabad to set up and operate waste processing/ treatment/disposal facility at Gut No. 231 (Reservation no. A10), Chikaltharia, Aurangabad, Gut No. 66, 67, (Reservation no: A 41), Slaughter house extension, Padegaon, Aurangabad and Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad (Total 3 Sites) on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The validity of the authorization is till 31/12/2023 after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. This is issued with the approval of Consent Committee of the Board in its meeting held on 18/12/2018.

(E. Rayedran, IAS)
Member Secretary



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The District Collector, Aurangabad - He is requested to take review the performance of local bodies at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or director of Municipal Administration or Director of local bodies and secretary in charge of the State Urban Development

Copy to:

- 1) Regional Officer, MPCB, Aurangabad / Sub-Regional Officer, MPCB, Aurangabad - For necessary action and follow up.
- 2) Master File.

ANNEXURE-I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following locations by The Municipal Commissioner, Aurangabad Municipal Corporation, 3rd floor, Administrative Building, Town Hall, Aurangabad as mention below.

1. 450 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below:

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Aurangabad Municipal Corporation	Gut No. 231 (Reservation no. A10), Chikalthana, Aurangabad	150 MT/day	Presorting system, win composting, compost pad, win turning, curing, compost refin
2.	Aurangabad Municipal Corporation	Gut No. 66, 67, (Reservation no. A 41), Slaughter house extension, Padegaon, Aurangabad	150 MT/day	Presorting system, win composting, compost pad, win turning, curing, compost refin
3.	Aurangabad Municipal Corporation	Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad	150 MT/day	Presorting system, win composting, compost pad, win turning, curing, compost refin

- I. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- II. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorised landfill site only.

Note :

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

1. The municipal authority shall comply with these rules as per the Implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
2. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-In-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer In-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
3. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
4. The inert created during handling and processing of MSW shall be properly land filled at authorized site.

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5. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
6. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
7. Raw waste material shall not be dumped/stored temporary at this site.
8. All recyclable material shall be segregated at source and before receiving at disposal site.
9. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
10. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
11. Corporation shall submit the time bound program for implementation of processing facility within 15 days.
12. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd. 2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No. 1740/1998.
14. Corporation has already obtained NOC from District Site Selection Committee on Dtd. 25/04/2018.
15. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
16. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

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19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation shall apply online for MSW authorization to set up and operate Landfill site at Gut. No. 66-67 Reservation No. A-41, Padegaon, Aurangabad.
21. This is issued pursuant to the decision circulation minutes of Consent Committee dtd. 17.12.2018 & 18/12/2018.

(E. Ravendran, IAS)
Member Secretary

F. NO, 22-19/2017-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-3

Dated: 1st November, 2017

OFFICE MEMORANDUM

Sub: Revisiting of process of prior Environmental Clearance for Solid Waste Management Treatment and processing facilities - reg.

The request to revisit the process of prior environmental clearance for Solid Waste Management Treatment and Processing Facilities has been examined by the Expert Group constituted in the Ministry in its meeting held on 14.06.2017. The Expert Group has submitted its recommendations which have also been further examined in the Ministry.

2. The Environment Impact Assessment Notification, 2006 in the Schedule at item 7 (i) mentions Common Municipal Solid Waste Management Facility (CMSWMF) as Category B project for which State Environment Impact Assessment Authority (SEIAA) is empowered to appraise the project for grant of prior environmental clearance.

3. The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7 (i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to Capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006.

4. If the activities of incineration, RDF making and Waste to energy plant are proposed along with the new site of solid waste disposal, landfill, it is advisable to obtain an integrated prior environmental clearance for these projects.

o/c
14/11/17

5. It has been seen that locating a landfill site or municipal Solid Waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, Wetlands and low lying areas etc., which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance.

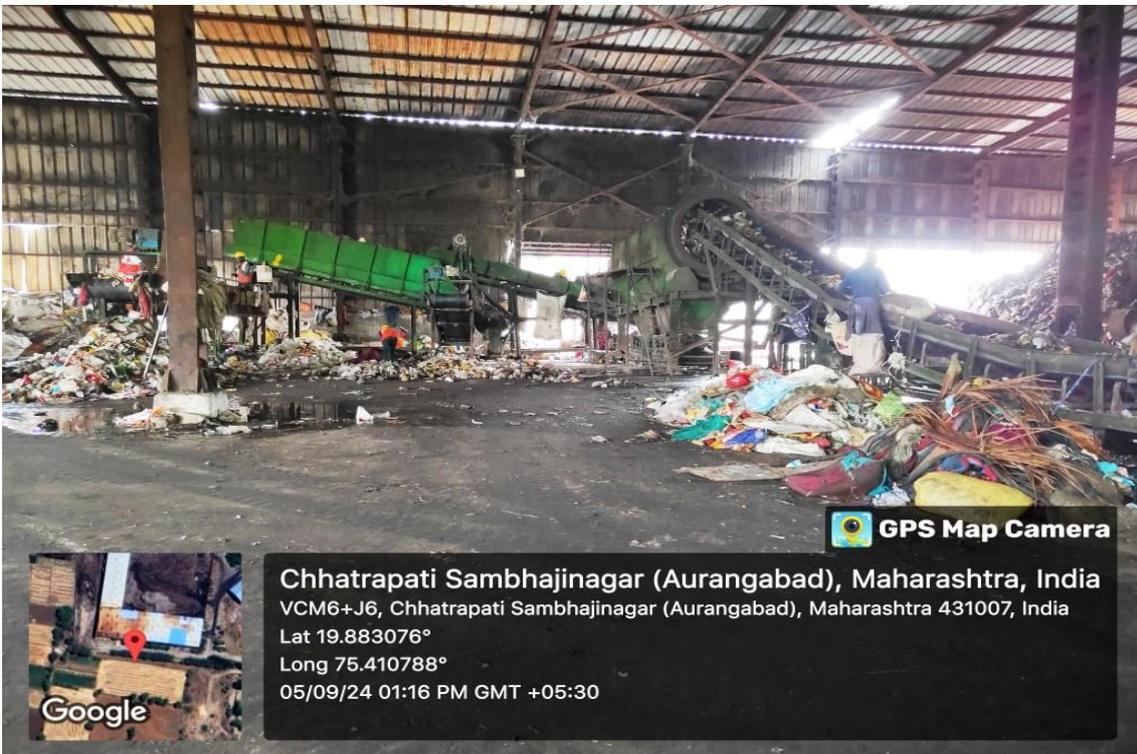
6. This issues with the approval of the competent authority.


(Sharath Kumar Pallerla)
Scientist-F / Director

1. All Principal Secretaries of States/UTs
2. All Member Secretaries of SEIAA's



Photograph-1: Mechanical mixed waste sorting section



Photograph-2: Mechanical dry waste sorting section



Photograph-3: Unscientific piling of wet waste on windrow platform



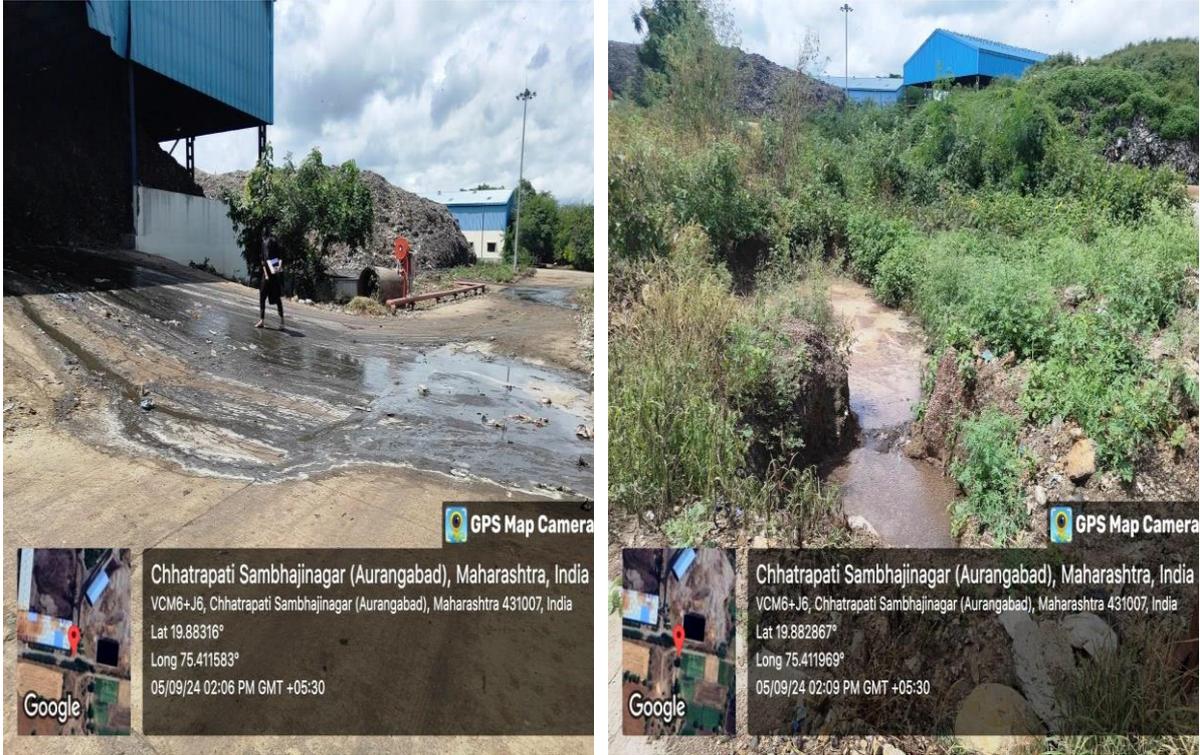
Photograph-4: Haphazard stockpiling of inert on lined area (generated during processing of solid waste)



Photograph-5: Legacy waste dumped near weigh bridge



Photograph-6: Lined leachate collection for collection of leachate



Photograph-7: Leachate flowing into natural drain, within the facility premises, devoid of adequate collection system



Photograph-8: Illegal discharge of untreated leachate through a pipeline into ULB's sewerage system



Photograph-9: Fire hydrant system installed at the periphery of the facility



Photograph-10: Final compost packaging & dispatch section

Nala Another RC 153 dump near leachate Sump.

 MAHARASHTRA "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Aurangabad. Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210, Tel : 0240-2993004 e-mail : soaurangabadlab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11668
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11668	Issue Date: 22/05/2023 Validity: 21/05/2025
Certification Standards:- ISO 45001: 2018, N° 944015/S-5	Issue Date: 26/02/2024 Validity: 25/02/2027
MoEF Recognition: D.L. 33004/99	Issue Date: 4 Aug. 2020 Validity: 03-Aug-25

Test Report No.: MPCB/RL-Aurangabad/Environment/24-25/10/137-A	Date: 06/11/2024 03:42 PM
ULR No.: TC-116682400000673F	

Test Report-Water (Environment)

Field Sample ID	BR-0079970		
Sample collected by (Officer Name)	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)	Location of sample collection	
Seal No.:	312	Method of sample collection	Grab
Sample Collection	Date	05/09/2024	Total No. of Containers
	Time	01:15 PM	Nature/Description of Sample
			3
			-

Lab ID	MPCB/RL-Aurangabad/ENV/24-25/43		
Received by lab	Date	06/09/2024	Anylysis Started On
	Time	10:58 AM	Anylysis Completed On
Sample recived by (Name & Designation)	Shantilal Nagare (Senior Scientific Officer)		
			06/09/2024 11:18 AM
			22/10/2024 04:26 PM

Sr.No	Parameter	Results	Unit	Test Method
1	pH	8.1		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Suspended Solids (SS)	125.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)
3	Biochemical Oxygen Demand (BOD)	825.0	mg/l	IS 3025 (Part 44)
4	Chloride	2599.19	mg/l	APHA 24th Edition 4500-Cl B (Argentometric Method)
5	Chemical Oxygen Demand (COD)	2640.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)

Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalathana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/10/137-B
Date: 06/11/2024 03:42 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Aurangabad Municipal Corporation (MSW waste processing site) Gat No. 231, Chikalathana, Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0079970
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/24-25/43
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)
Seal No. :	312
Type of Industry / Location details :	
Sample Collected On :	Sep 5 2024 01:15:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Total Dissolved Solids(TDS)	8327.0	mg/l	
2	Ammonical Nitrogen	2.49	mg/l	
3	Cyanide	NA	mg/l	
4	Fluoride	BDL	mg/l	
5	Total Kjeldahl Nitrogen (TKN)	7.84	mg/l	
6	Arsenic	BDL	mg/l	
7	Cadmium	BDL	mg/l	
8	Chromium Total	BDL	mg/l	
9	Copper	1.22	mg/l	
10	Lead	0.61	mg/l	
11	Mercury (Processing & Analysis)	BDL	mg/l	
12	Nickel	BDL	mg/l	
13	Zinc	0.31	mg/l	
14	Phenol	0.84	mg/l	

Report Type: final

Report generated on: 22/10/2024 04:27 PM

Complied by: Dr Mahesh Rakh

Nala leachate 155 Camp

 MAHARASHTRA "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Aurangabad. Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalhana MIDC Aurangabad 431 210, Tel : 0240-2993004 e-mail : soaurangabadlab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11668
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11668	Issue Date: 22/05/2023 Validity: 21/05/2025
Certification Standards:- ISO 45001: 2018, N° 944015/S-5	Issue Date: 26/02/2024 Validity: 25/02/2027
MoEF Recognition: D.L. 33004/99	Issue Date: 4 Aug. 2020 Validity: 03-Aug-25

Test Report No.: MPCB/RL-Aurangabad/Environment/24-25/10/136-A	Date: 06/11/2024 02:52 PM
ULR No.: TC-116682400000675F	

Test Report-Water (Environment)

Field Sample ID	BR-0079969		
Sample collected by (Officer Name)	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)	Location of sample collection	
Seal No.:	312	Method of sample collection	Grab
Sample Collection	Date	05/09/2024	Total No. of Containers
	Time	01:00 PM	Nature/Description of Sample
			3
			-

Lab ID	MPCB/RL-Aurangabad/ENV/24-25/42		
Received by lab	Date	06/09/2024	Anylysis Started On
	Time	10:56 AM	Anylysis Completed On
Sample received by (Name & Designation)	Shantilal Nagare (Senior Scientific Officer)		
			06/09/2024 11:19 AM
			22/10/2024 04:26 PM

Sr.No	Parameter	Results	Unit	Test Method
1	pH	7.6		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Suspended Solids (SS)	960.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)
3	Biochemical Oxygen Demand (BOD)	4750.0	mg/l	IS 3025 (Part 44)
4	Chloride	2924.09	mg/l	APHA 24th Edition 4500-Cl B (Argentometric Method)
5	Chemical Oxygen Demand (COD)	12960.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)

Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/10/136-B
Date: 06/11/2024 02:52 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Aurangabad Municipal Corporation (MSW waste processing site) Gat No. 231, Chikalthana, Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0079969
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/24-25/42
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)
Seal No. :	312
Type of Industry / Location details :	
Sample Collected On :	Sep 5 2024 01:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Total Dissolved Solids(TDS)	22047.0	mg/l	
2	Ammonical Nitrogen	1.44	mg/l	
3	Cyanide	NA	mg/l	
4	Fluoride	BDL	mg/l	
5	Total Kjeldahl Nitrogen (TKN)	5.60	mg/l	
6	Arsenic	BDL	mg/l	
7	Cadmium	BDL	mg/l	
8	Chromium Total	BDL	mg/l	
9	Copper	1.21	mg/l	
10	Lead	0.81	mg/l	
11	Mercury (Processing & Analysis)	BDL	mg/l	
12	Nickel	BDL	mg/l	
13	Zinc	0.77	mg/l	
14	Phenol	2.54	mg/l	

Report Type: final

Report generated on: 22/10/2024 04:26 PM

Complied by: Dr Mahesh Rakh

Nala Storm water collection sump at Back side of Pimpri Compost Storage shed

157

 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p>MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Aurangabad. Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalhana MIDC Aurangabad 431 210, Tel : 0240-2993004 e-mail : soaurangabadlab@mpcb.gov.in website : http://mpcb.gov.in</p>	 <p>TC-11668</p>
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11668	Issue Date: 22/05/2023 Validity: 21/05/2025
Certification Standards:- ISO 45001: 2018, N° 944015/S-5	Issue Date: 26/02/2024 Validity: 25/02/2027
MoEF Recognition: D.L. 33004/99	Issue Date: 4 Aug. 2020 Validity: 03-Aug-25

Test Report No.: MPCB/RL-Aurangabad/Environment/24-25/10/138-A	Date: 06/11/2024 03:43 PM
ULR No.: TC-1166824000000672F	

Test Report-Water (Environment)

Field Sample ID	BR-0079971			
Sample collected by (Officer Name)	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)	Location of sample collection		
Seal No.:	312	Method of sample collection	Grab	
Sample Collection	Date	05/09/2024	Total No. of Containers	3
	Time	01:30 PM	Nature/Description of Sample	-

Lab ID	MPCB/RL-Aurangabad/ENV/24-25/44			
Received by lab	Date	06/09/2024	Anylysis Started On	06/09/2024 11:17 AM
	Time	11:02 AM	Anylysis Completed On	22/10/2024 04:27 PM
Sample recived by (Name & Designation)	Shantilal Nagare (Senior Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	pH	7.4		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Suspended Solids (SS)	84.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)
3	Biochemical Oxygen Demand (BOD)	105.0	mg/l	IS 3025 (Part 44)
4	Chloride	239.93	mg/l	APHA 24th Edition 4500-Cl B (Argentometric Method)
5	Chemical Oxygen Demand (COD)	304.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)

Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/10/138-B
 Date: 06/11/2024 03:43 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Aurangabad Municipal Corporation (MSW waste processing site) Gat No. 231, Chikalthana, Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0079971
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/24-25/44
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(Dr. Snehal Kosey) (SRO-Aurangabad I)
Seal No. :	312
Type of Industry / Location details :	
Sample Collected On :	Sep 5 2024 01:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Total Dissolved Solids(TDS)	1108.0	mg/l	
2	Ammonical Nitrogen	4.22	mg/l	
3	Cyanide	NA	mg/l	
4	Fluoride	BDL	mg/l	
5	Total Kjeldahl Nitrogen (TKN)	14.00	mg/l	
6	Arsenic	BDL	mg/l	
7	Cadmium	BDL	mg/l	
8	Chromium Total	BDL	mg/l	
9	Copper	1.17	mg/l	
10	Lead	BDL	mg/l	
11	Mercury (Processing & Analysis)	BDL	mg/l	
12	Nickel	BDL	mg/l	
13	Zinc	0.53	mg/l	
14	Phenol	BDL	mg/l	

Report Type: final

Report generated on: 22/10/2024 04:27 PM

Complied by: Dr Mahesh Rakh

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Date: 07/12/2020

NO.MPCB/RO(HQ)/B- 504

To
 The Municipal Commissioner,
 Aurangabad Municipal Corporation,
 Aurangabad.

Sub : Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018–In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : 1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.
 2.D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018– In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

- (i) In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.
- (ii) Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.
- (iii) Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (iv) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

In this regard, the Environment Department, Govt. of Maharashtra vide D.O. letter dated 11/7/2020 brought to the notice of non-compliances towards solid waste management, liquid waste management & legacy waste management of your Local Body and requested to submit the compliance report within 15 days, which is still awaited.

The officials of the Board at Regional Office Aurangabad reported the following non-compliances as on 1/4/2020

1. Your Local Body is generating solid waste to the tune of 450 MT/day, out of that 300 MT/day is treated and 150 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.
3. Your Local Body has failed to commence the work of legacy waste sites remediation.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs.80 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 150 MT/day from 1/4/2020 to 30/11/2020.
2. Final Environmental Compensation of Rs.80 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.
3. You shall pay of Rs.20 Lakh per month for the non-compliance of solid waste management & Legacy waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment, within one month from the receipt of this letter.



(Ashok Shingare, IAS)
Member Secretary

Copy submitted to:

: 3 :

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Aurangabad /Sub-Regional Officer, MPCB, Aurangabad-I for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Sion Matunga Scheme Road No.8,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Your Service is our duty

NO.MPCB/RO(HQ)/B-1665

Date: 28/07/2021

To
 The Municipal Commissioner,
 Aurangabad Municipal Corporation,
 Dist- Aurangabad

Sub : Directions for non-compliance of Hon'ble National Green Tribunal Order dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

- Ref : 1. Orders dated 24/01/2020 and 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018
 2. D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.
 3. Letter dtd.07/12/2020 regd. Assessment of Environment Compensation issued by MPCB to the Local Bodies.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of Order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 directed to impose Environment Compensation on the non-complied Local Bodies towards non-compliance of Solid Waste Management and non-compliance of Legacy Waste Management.

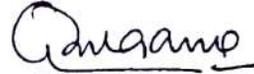
The officers of the Maharashtra Pollution Control Board reported that your Local Body have failed to comply with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders. Therefore you were directed to pay Environment Compensation for the period of 01/04/2020 to 30/11/2020 vide letter dated 07/12/2020 and to deposit the Environment Compensation amount to the concerned Regional Officers of the Maharashtra Pollution Control Board within a period of one month.

: 2 :

It has been observed that your Corporation has not paid the aforesaid Environment Compensation till the date. Further it is also observed that still your Corporation has not complied with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016 and final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the non-compliance of Legacy Waste Management as you have not started work of bioremediation of Legacy Waste.

You are hereby directed to deposit aforesaid amount towards the environment compensation to the concerned Regional Officer of the Maharashtra Pollution Control Board for restoration of environment, within 10 days from the receipt of this letter, failing which, MPCB will initiate legal action against your Corporation and the persons responsible for day to day affairs of your Corporation, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.


(Ashok Shingare, IAS)
Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Aurangabad/Sub-Regional Officer, MPCB, Aurangabad- for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462
Fax No. (0240) 2473461



Regional Office, Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behind Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

By FAX/RPAD / HAND DELIVERY:

MPCB/ROA/Directions/ /2021

Date :- 01/10/2021

211001 - PJS - 0146

To,
The Assistant Commissioner,
(Municipal Solid Waste Management),
Aurangabad Municipal Corporation,
Aurangabad.

Sub :- Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Solid Waste Management Rules, 2016 and amendment thereof.
 - 2) Authorization granted under MSW Rules, 2016 by the Board.
 - 3) Proposed Directions issued by the Board vide dtd.17.08.2020
 - 4) Interim Directions issued by the Board on 03.11.2020.
 - 5) The Joint Committee report dtd.12.03.2021.
 - 6) Orders passed by the Hon'ble National Green Tribunal in O A No 85/2020 Dt-03.09.2021.
 - 7) E-mail received by Law officer on 01.10.2021.

WHEREAS, it is obligatory on your part to comply with the conditions of the Authorization under the provisions of Solid Waste Management Rules, 2016 granted by the Maharashtra Pollution Control Board for the municipal solid waste processing unit.

AND WHEREAS, it is also obligatory on your part to comply with the provisions of Schedule-II of the said Rules, particularly collection segregation, storage, transportation, processing and disposal of municipal solid wastes.

AND WHEREAS, the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad have passed orders in various Writ Petitions and Public Interest Litigations wherein the Corporation authorities have been directed to comply with the MSW Rules, 2016 scrupulously.

AND WHEREAS, the Hon'ble National Green Tribunal passed the order in O A No 85/2020 Dt-03.09.2021 and directed Board to initiate action against you regarding noncompliance of Solid Waste Management Rules, 2016 and amendment thereof.

AND WHEREAS, the Hon'ble NGT has directed to inspect the fact with respect to application no. 85/2020 by forming the Joint Committee of District Collector, Aurangabad and MPCB Officials.

AND WHEREAS, the joint inspection has been carried out on 12.03.2021 with District Collector, Aurangabad and MPCB Officials at four no of Aurangabad Municipal's solid waste processing sites at Padegaon MSW Processing Site, Harsul MSW Processing Site, Chikalthana MSW Processing site and one no of MSW dumping site at Naregaon.

AND WHEREAS, during the visit to Padegaon MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. Aurangabad Municipal Corporation shall furnish BG of Rs. 5 lakhs as per the authorization granted by the Board.
- b. AMC shall provide scientific treatment for leachate collection to MSW sites.
- c. AMC shall submit pointwise compliance of the directions, Show Cause Notice issued 25.6.2020, 17.8.2020 and 3.11.2020.
- d. AMC shall maintain the record onsite related to disposal of leachate to STP Padegaon.
- e. AMC shall submit record regarding aerial distance between Padegaon MSW Processing site and Gloria City at the earliest.
- f. AMC shall spray Biosanitizer in regular time interval so as to minimize the foul smell and flies.
- g. AMC shall provide scientific air pollution control measure to coconut shredder machine (i.e. to provide hood, dust collector and stack of adequate height).
- h. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.

AND WHEREAS, during the visit to the Kanchanwadi MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. AMC shall provide scientific treatment for leachate collection to MSW sites.
- b. AMC shall spray Biosanitizer in regular time interval to minimize the foul smell and flies.
- c. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.

AND WHEREAS, during the visit to the Chikalthana MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. AMC shall maintain the record onsite related to daily disposal of leachate to STP, Zalta.
- b. AMC shall spray Biosanitizer in regular time interval to minimize the foul smell and flies.
- c. AMC shall take immediate steps to restrict the entries of stray dogs.
- d. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.
- e. AMC shall carry out transportation of Municipal Solid Waste in closed vehicles.

AND WHEREAS, during the visit to the Harsool MSW Processing site the Joint Committee has observed the following facts-

- a. AMC shall provide scientific treatment for leachate collection to MSW sites.

b. During visit construction work of Municipal Solid Waste Processing Plant (150 TPD) is found in progress and approximately 40% work found completed.

AND WHEREAS, during the visit to the Naregaon MSW dumping site the Joint Committee has instructed that AMC authority shall comply with the following points-

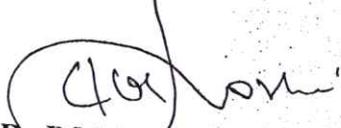
- a. AMC shall submit detail proposal for Bio mining work to Maharashtra Pollution Control Board. Obtain prior Environment Clearance from concerned authority.
- b. AMC shall Immediately start Bio mining activity, submit the target date of completion.

AND WHEREAS, the Joint Committee has submitted the report to the Hon'ble NGT on the basis of observed facts and also instructed to the AMC that AMC shall submit the detail proposal for Bio mining to MPCB and obtain prior Environmental Clearance from concern authority, the AMC shall immediately start the Bio mining activity and submit the target date of completion and submit the time bound proposal for compliance of MSW authorization.

AND WHEREAS, you have been already instructed by this office from time to time to take necessary steps towards the noncompliance Solid Waste Management Rules, 2016 and amendment thereof.

Thus, you are not serious about the pollution control and contravening the provisions of various enactments and damaging the surrounding environment knowingly and willfully.

AND NOW, THEREFORE, you are hereby called upon to why necessary legal action shall not be initiated against the Corporation authorities for the above lacunas. Your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action under the provisions of the above said enactments against the Corporation authorities, which may please be noted.


(Dr P M Joshi)
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Regional Officer (HQ), MPCB, Mumbai.
3. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up.

11/1/2021

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462

Fax No. (0240) 2473461



"Your Service is our Duty"

Regional Office,
Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behid Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

By FAX/RPAD / HAND DELIVERY

MPCB/ROA/SCN/ /2022
2209210009

Date :- 21/09/2022

To,
M/s.Aurangabad Municipal corporation (MSW site Chikalthana)
Gat No. 231 (Reservation no. A10) Chikalthana,,
Aurangabad.

Sub :- Show Cause Notice for non-compliances of consent conditions.

Ref:-1. Visit of the CAG Audit team alongwith Board Officials to the MSW processing site on 15.09.2022.
2. Proposal received from SRO Aurangabad through Legal Action Module

WHEREAS, it is obligatory on your part to comply the conditions of consent issued by the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, the CAG Audit team alongwith the Board Officials has visited your MSW processing site vide above reference to check the compliance of consent conditions and directions issued by the Board time to time to and observed the following –

1. You have not provided leachate treatment facility to the leachate generated from the MSW processing activity .
2. The unprocessed Old MSW found stored in MSW processing facility premises.
3. The Leachate generated from old stored MSW is flowing through storm water drain which further meets to Sukhna River through local nalla and contaminating the river water.

Thus, you are not taking any steps towards compliance of consent conditions issued by the Board time to time and violating the consent conditions issued by the Board and the provisions of various environmental enactments knowingly and willfully.

...2...

:2:

NOW THEREFORE, you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against you for above lacunas. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action against the industry, which may be noted.



(Dilip Khedkar)
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Aurangabd-He is requested to submit the compliance report accordingly and communicate the ATR to the complainant.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2993004



Regional Office, Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behid Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Chhatrapati Sambhajnagar-431 210.

By FAX/RPAD / HAND DELIVERY

MPCB/ROChh.S/ 951 /2024

Date: - 23/09 /2024

To,

The Deputy Commissioner 5 &
Head, Solid Waste Management Department
Chhatrapati SambhajiNagar.

SUB.- Show Cause Notice (SCN) for compliance of Solid Waste Management Rules,2016 in pursuance of Order passed by Hon'ble NGT in O.A No.- 606 dated 12.09.2019.

- REF.- 1. Hon'ble NGT Order dated 01.07.2024 in O.A No. 334/2024.
2. Office Memorandum issued by MoEF & cc, GoI dated 07.11.2017.
 3. The Secretary MoEF & cc, GoI 's letter dated 03 07 2017.
 4. Directions u/s 5 of E (P) Act,1986 read with SWM Rules,2016 dated 19.11.2018.
 5. Directions u/s 5 of E (P) Act,1986 read with SWM Rules,2016 dated 12.02.2019.
 6. Prosecution Notice U/s 15 of E (P) Act,1986 read with Plastic Waste (M&H) Rules,2011 dated 01.06.2019.
 7. Member Secretary's letter for installation of rapid composting plants in the premises dated 10.04.2024.

WHEREAS, you have provided 03 decentralized facilities for segregation, transportation and processing at 03 different places at Chikalthana, Harshul and Padeghar resp. It was observed that the Corporation is under obligation to treat Solid, liquid waste/sewage and legacy waste ensuring the compliance of standards including those of faecal coliforms and setting up of proper faecal treatment and sludge management in rural areas. It should include setting up of required waste processing plants and remediation of left out 84 sites as mentioned in the Order passed by Hon'ble NGT in the O.A No. 606/2018. Submission of 6 monthly compliance report for Solid Waste Management was necessary.

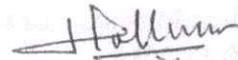
Bioremediation /biomining process needs to be executed as per the CPCB guidelines and to be stabilized. The Organic waste from biomining as well as from the

compost plant needs to comply with laid down specifications as per this Order of Hon'ble NGT.

In the present case no steps are taken in respect of the compliance of above points, though the Solid Waste Management plant has been provided in decentralized manner for collection, transportation and segregation of solid wastes. However for sanitary wastes (inert material) no Sanitary Landfill site (SLF) has been developed till date and thereby inert material is not being disposed off as per SWM Rules, 2016, not obtained/applied for valid authorization from M.P.C Board, disposing the leachate to drain leading to STP without permission for pipeline for which necessary SCN is being issued in view of non-compliances of earlier directions issued by the Hon'ble Chairman dated 19.11.2018 & 12.02.2019 resp.

The Hon'ble Member Secretary on the basis of resolution passed by MPCB in Board meeting dated 12.02.2024 assured Chhatrapati Sambhaji Nagar Municipal Corporation to finalise the scientific treatment and disposal system for biodegradable wastes with consultation of Dr. Sharad Kale (BARC) for which MPCB will provide initial financial assistance provided proper DPR is prepared and submitted for the purpose of installation of such facility at a site approved by District Collector Committee.

You are therefore requested to submit your reply to the above Show Cause Notice within 7 days' time alongwith concrete proposal for the compliance of above points in a time bound manner failing which further necessary action will be initiated against you, which may please be noted.



(Manish Holkar)
Chhatrapati. Sambhaji Nagar

D.A- As above.

Copy submitted for information to:-

1. Principal Scientific Officer, M.P.C Board Sion Mumbai-22.
2. Law Officer-1 (Mrs. Smita Khatavkar), M.P.C Board Sion Mumbai-22.

Copy to Sub-Regional Officer, Chh. Sambhaji Nagar- For necessary followup.